(ii) No. 135 / 89-Customs, dated the 31st March, 1989, seeking to fix Nil auxiliary duty of customs in respect of goods imported for the purposes of off-shore oil exploration/exploitation covered by Notification No. 134 / 89-Customs, dated the 31st March, 1989 and also deletes a redundant entry from Notification No. 108 / 89-Customs, dated the 1st March, 1989.

[Placed in Library. *See* No. LT-7667 / 89 for (i) and (ii)]

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): Now, we adjourn to meet again at 2.30 P.M.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock **The Vice-Chairman (Shri Jagesh Desai)** in the Chair.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE—

Crisis facing the Jute and Textile Industries in the country and Action Taken by Government in this regard

SHRI SANTOSH BAGRODIA (Rajasthan) : Sir, I beg to call the attention of the Minister of Textiles to the crisis facing the jute and textile industries in the country and the action taken by Government in this regard.

THE MINISTER OF TEXTILES AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAM NIWAS MIRDHA); Sir, the Hon'ble Members of the House have drawn our attention to the crisis facing the jute and textile industries in the country.

One of the basic yardsticks for evaluating the general health of the textile sector is the trends in the production figures of yarn and cloth. The total production of yarn in the country increased from 1382 million kgs. in 1984-85 to 1555 million kgs in 1987-88. Similarly, the production of cloth rose from a level of 12014 million meters in 1984-85 to a level of 12992 million meteres in 1987-88. It will thus be evident that the production of yarn and cloth have been steadily increasing.

On the price front, while the general index of wholesale prices registered an increase of around 24% between May 1985 and February 1989, the index number of textile prices increased by 18% only over the same period. It is evident, therefore, that the prices of cloth have been contained within reasonable levels and, therefore, the main objective of Government policy of providing adequate amounts of cloth at reasonable prices to meet the needs of a growing population have been largely achieved.

An important parameter for evaluating the performance of the textile sector is the generation of employment. While the level of employment in the mill sector marginally declined from a level of 12.53 lakhs in 1986 to an estimated 11.81 lakhs in 1988, this was more than made-up by the increase in employment in the decentralised sectors. It is estimated that the level of employment in the handloom sector increased from 72.76 lakhs in 1986 to 84.22 lakhs in 1988. Similarly, the employment in the powerloom sector has increased from a level of 31.9 lakhs in 1986 to 55.95 lakhs in 1988. The overall position indicates that the total employment in the textile sector has gone up by more than 25% during the last three years.

The performance of the textile sector on the export front has been extremely satisfactory. The total exports of textiles, excluding coir and jute, were of the orders of Rs. 3785 crores in 1987-88 as

compared to Rs.1866 crores in 1984-85 - an increase of more than 100% during this three year period.

It is nevertheless true that one of the serious problems facing the textile sector is the phenomenon of increasing sickness and closure in the organised mill sector. The number of closed mills were reported to be 140 as on end December, 1988. This phenomenon, however, is indicative of a structural transformation which is taking place in the textile industry as a consequence of which the inefficient weaving units in the organised sector are unable to compete with the weaving units in the decentralised powerloom sector.

The nodal agency set up pursuant to the Textile Policy Statement of 1985 to evolve rehabilitation packages for potentially viable sick mills has so far examined 138 sick textile mills, of which 51 have been found to be viable. The implementation of the textile modernisation fund scheme has resulted in the sanction of Rs.666 crores till the end of December, 1988. The textile workers rehabilitation fund scheme introduced under the new Policy to provide interim relief to the workers rendered unemployed as a consequence of the permanent closure of mills has been modified to make it applicable to cases where an offical liquidator has been appointed. Around Rs.1.33 crores have been paid to around 855 workers of a closed mill in Ahmedabad. Other eligible applications are under process.

The production of cotton in the current cotton year is estimated to be around 102 lakh bales as a consequence of which the position regarding cotton supply has been much more comfortable than in the preceding years during which the production of cotton was affected on account of drought. With a view to maintaining a restraint on the prices of hank yarn, Government permitted the imports of 1 lakh bales of cotton duty-free for the production of hank yarn The price advantage accruing out of the import of such cotton has been passed to the handloom sector.

As far as jute industry is concerned, the Hon'ble Members are aware, it occupies an important role in the national economy particularly in the eastern region of our country. Four million jute growing farmers and around 2.5 lakh industrial workers are dependent on the industry for their livelihood. On account of emergence of synthetic substitutes the industry's fortunes have been fluctuating in recent years and Government have intervened in this regard to afford necessary protection to jute industry.

Some of the important steps taken by the Government include procurement of raw jute at minimum support price by the Jute Corporation of India, purchase of B. Twill jute bags under a stable pricing formula by DGS&D on behalf of indenting organisations and introduction of Internal Market Assistance Scheme and External Market Assistance Scheme for marketing of the diversified jute products within the country and abroad. Most importantly Government have also issued orders for compulsory usage of jute packaging material by certain end user sector of a certain percentage of their production in terms of the Jute packaging Materials (Complsory Use in packing commodities) Act,1987. The package of measures announced by the Prime Minister in September, 1986 for the long term development of the jute economy as a whole is under different stages of implementation.

On this occasion I share the concern of the Members regarding the health of the textile and jute industries which are traditional and occupy a pivotal role in our national economy. I would like to assure the House through you Mr Chairman that Government are conscious of the problems faced by these industries and would take all possible steps towards helping them to play their role in the national economy.

[Shri Santosh Bagrodia]:

Mr. Vice-Chairman, Sir, thank you for giving me this opportunity to draw the attention of the Hon. House to the crisis in the jute and textile industry in the country and to explain about the crisis. The hon. Minister has himself said about the jute industry.

Sir, let us first of all understand what is this jute industry. This is one of the oldest industries in our country. It is 100 to 150 years old. It is known as the Golden Fibre of eastern India, affecting the economy of all the North-Eastern States——Bihar, Orissa and, West Bengal. The Minister has rightly said that 4 million jute-growing farmers are directly involved with this particular fibre of jute, and if we consider five people in a family, 20 million people are directly involved in it at the jute-growing level only. If we come to the production level, Sir, I am not going into the controversy whether it is 2.5 lakhs or 3 lakhs, but I consider that 2.5 lakh industrial workers are directly employed in the industry. If you multiply it by 5, then 1.25 million people are involved in this. Indirectly, another 4.5 lakh people having ancilliary industries or suppliers or traders or transporters, etc. are involved in it. Thus, the total involvement of the population in the Eastern zone goes beyond 10 million people. It is not a small matter. But, I think, in spite of best intentions, our Government is not able to take the steps which are required and then monitor them.

Sir, before coming to the specific steps, I want to mention here that we have created a very large additional capacity by sanctioning production of synthetics. As a result of a very large number of synthetic units allowed by the Government, if they are run to their full capacity, they can wipe out the entire jute industry, and it is a constant threat to the viability of the jute industry. The phenomenon has resulted in the sickness of both the industries——jute and synthetics. It is apparent from this fact that something is basically wrong in our planning by way of putting up this alternate industry based on imported raw materials which is presently being estimated around Rs.200 crores per year. This new addition is also a constant threat to the traditional jute industry which gives the exchequer a sum of over Rs.150 crores per year... in the shape of various taxes and brings in around Rs. 300 crores in foreign exchange. Jute industry is basically a labour-oriented one, presently employing around 2.5 lakh workmen who are being affected because of the sickness in the jute industry, which is because of various reasons including synthetics.

Presently, the industry is producing around 10-11 lakh tonnes per year. As far as consumption of jute goods within the country is concerned, we are having a growth of 5 per cent in consumption every year, but it is expected that this growth will only continue for another one or two years. But because of the present slackness in demand and supply and because of the additional capacity installed for the synthetic units, it may be difficult to overcome the situation.

Coming to the export market, the export market has been shrinking considerably. In the last 10-12 years, our exports have come down from about 6 lakh tonnes per year to 2.5 lakh tonnes per year. Out of this 2.5 lakh tonnes also, the main buyer is our friend, USSR, who takes more than 70 per cent of the goods. Therefore, we are to depend either on better export performance or more on the domestic market and other requirements.

The Union Minister of State for Textiles, at one of the annual general meeting of the IJMA stated that the export strategy for jute goods to be formulated by the Jute Manufactures. Development Council will give due importance to the development of new markets. It is not that attempts have not been made so far to promote the export of sacking in West

Asia and Africa. As a result of certain inherent shortcomings in the consortium approach, it has not been possible for the industry to bag many international tenders for jute bags emanating from West Asia and Africa. Jute mills being deep in the red have not shown much interest in participating in global tenders since they have to share the loss with JMDC, which operates the export marketing scheme. Official circles now believe that the consortium approach will not have much of a future unless the industry is relieved of the burden of paying a portion of the difference between domestic and export prices. Bangladesh has a predominant presence in West Asia and Africa. If the jute industry has to make a breakthrough in these areas, it has to streamline its marketing strategies.

I would request the hon. Minister to please clarify the situation of the Government in this behalf.

On the wage structure and productivity in the jute industry, I would like to mention that the general productivity in the jute mills compared to international standards is very low. It is important to note that in China the required mandays per tonne of production is around 30 against 55 on an average prevailing in the jute industry, varying from a good-run mill of 48 to weaker mill of 60, depending upon the product mix. It is therefore essential to increase the productivity per labour and this is only possible provided the present wage structure is changed suitably and rationalisation is allowed by the concerned Governments and cooperation extended by the trade unions. In the past, various efforts and schemes were made to link the wages with productivity. Presently the jute industry is paying approximately 85 per cent of the wages as direct wages and only 15 per cent is linked with productivity. Therefore, the incentive of the workers to increase the productivity is minimum. In case we can restructure this wage system by way of at least 75 per cent of wages linked with productivity, it is apparent that the productivity in units will shoot up considerably as it will provide motivation to the workmen.

About power situation, the entire industry is basically concentrated in West Bengal and the power situation in West Bengal is not good. I would take this opportunity to draw the attention of the Government to the fact that West Bengal is extremeply poor in the matter of power because of various problems, problems of bad maintenance etc., and as a result the industry has to put up its own generating sets, which involves a very large capital expenditure and high cost of generation to the tune of 65 per cent more compared to purchased power. As a result, during the last 3-4 years, many jute mills have gone sick. In fact, in the entire industry, there are about 10 or 15 jute mills which are running well; otherwise most of the jute mills have gone sick either in West Bengal or Orissa or Bihar. There was a hue and cry against the reopening of some because the big mills would not like that the mills which are lying closed should reopen, because it would not suit their economy, it would not suit their personal interests. These mills, becasue they have been reopened, have been able to absorb approximately 25,000 workers and they are also contributing to the nation by way of production and revenue. The wage structure in most of the mills are of the nature of deferred wages with some exception of lower wages. The senior stalwarts of IJMA, the present association representing hardly 40 per cent of the industry, are criticising these mills as adopting an anti-labour practice. In this connection, I would like to refer to what has been said by an hon. Member of this House, who is not present now-Shri Gurudas Das Gupta. Recently, in Calcutta, he made a statement. He said that these sick mills were being taken over by new speculators. But I would like to tell him that whether they are speculators . But I would like to tell him that whether they are speculators or

[Shri Santosh Bagrodia]
whoever they are, they are only helping the poor workers by takings over these mills. They are giving employment to a number of workers who have been unemployed because these mills have remained closed for five to twelve years. In fact, workers were dying. They have been helped. If our own Members start criticising this, I can only say that they have been briefed wrongly by some vested interests.

It is a fact that many of the units are not maintaining a proper ratio between the permanent workmen, special badlee and badlees as agreed upon during 1976 settlement. By way of keeping a much lower percentage of permanent workforce, they are employing more casual workers. This has to be stopped. Even the Government-run units like the one in Konark in Orissa or the one in Tripura are paying wages much lower than the jute wage agreement.

I would like to point out about the IJMA mills which are claiming to be very efficient and which criticise that the new mills are not working effeciently or that they are speculators. The list of IJMA mills was given in reply to Unstarred Question No. 1153 in this House on 3rd March only. This was in reply to a question by Mr. Gurudas Das Gupta himself. According to this, 24 jute mills have not deposited even provident fund. The highest amount which has not been deposited is Rs. 670 lakhs. It varies from Rs. 100 lakhs to about Rs. 700 lakhs. But the new mills after they took over the sick mills are not only paying the current provident fund in full but they are also paying the arrears of provident fund in instalments.

The Government is always talking of modernisation. I am not for that. Let us understand what this jute industry is. Basically, the industry was started for packaging purposes, to make available cheapest packaging material in the country. That is how this industry was started. Its production is in bulk. Suddenly we have started saying that there should be better product-mix, that we should produce the type of cloth which are worn by the followers of Jai Gurudev or that we should produce cloth for furnishing purposes. I would like to make it clear that it is not impossible. I am not saying that we should not do it. But this is not going to change the economy of this industry at all. This industry has got to be geared to the needs of packaging only. Then only the bulk production which is of the order of 11 or 12 million tonnes, as I mentioned, can be consumed. If we say that we should produce cloth for furnishing purposes, I do not think our country can accept that much quantity. If we want to have modernisation, there has got to be rationalisation of work force. Are we ready for that? In fact, this industry has not been viable for quite some time. We talk of modernisation. But new machines are not available. There is not much R & D done by the machinery manufacturers because there is no power for that.

A study was made for the equipments required for modernisation under the Prime Minister's JMS Fund. A Committee was formed by the Jute Commissioner to recommend the following. The recommendations were:

(a) List of machines and its possible numbers required for modesrnisation;

(b) What is not available of these equipments within the country and has to be imported.

(c) Pay back data of such imported equipment at various import duty levels;

(d) No import duty reduction would be on such equipments which during the period of this scheme, i. e. 3 years, will not be available within the country.

At various forums the Government has accepted the circular weaving technology

and it has been tested both in terms of economic viability and product acceptance. The Indian machines have proved to be good, if not better than imported machines and yet the Government is promoting imported machinery by not charging any import duty, whereas on the other hand the Government is retarding the use of Indian technology by way of charging excise duty and other taxes on the indigenous machines. Duty free import of machinery should only be allowed for the plant and machinery which are not being made in India.

Sir, circular weaving technology is relevant in terms of mixed weaving only, i. e. jute yarn woven together with synthetics. In this connection, I would like to mention a statement by our hon. Minister given as recently as 17th March probably. I am sorry, it is actually the Textile Secretary who made this statement.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Another three minutes will be all right.

SHRI SANTOSH BAGRODIA: Sir, it is a very vast subject. I have just started. It has taken me long time to convince you...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I know, that is why more time has been given to you.

SHRI SANTOSH BAGRODIA: So, Sir, this was clarified by the Secretary to the Textile Ministry at the two-day seminar on non-traditional jute products which ended on last Saturday probably. He said that the Government has not yet taken a final decision on the mixed weaving *i.e.* jute yarn woven together with synthetics. Sir, this kind of statement in public is creating more confusion than helping. I suggest that we avoid making confusion. If it is not yet decided, we can keep it pending. If it is pending, it is pending. Everybody knows till it is decided, it is pending. We, the people on the road, thought that Government is encouraging it. But on the other hand there is a statement from the Secretary (Textiles), "No, we have not yet decided on this." This is creating a lot of confusion.

Now I come to the package, which is a very important thing. The Prime Minister had been very kind to give a package for it in 1986. Everybody in the Ministry or in the Industry has talked about it. But what is this package and what is the fate of this package? The jute industry provides large employment and we find that the package is basically to help start the process of reviving the jute industry. Further continued support is required to rehabilitate the industry. The major constraint towards use of jute bags is comparatively higher cost for jute bags. As on date, the sale price of jute bag is Rs. 6 per bag for cement and Rs. 8 per bag for fertiliser delivered to the consumer. The comparative prices of synthetic bags are Rs. 4.50 and Rs. 7 respectively.

The ju e industry is unable to reduce the price of jute bags as 40% of the sale price is the cost of raw jute and another 40% is the cost of wages.

Another 17% is in terms of excise duty and taxes. That means, there is a margin of only 3% which the mill-owners can claim.

Jute industry is constantly pleading for rationalisation of tax structure in order to make the price *vis-a-vis* synthetic bags more competitive.

3.00 P.M.

Measures have been announced under the Prime Minister's plan. A special fund of Rs. 100 crores was made available for all operational aspects, right from growing raw jute to improving the quality of the product. And a fund of Rs. 150 crores was for modernisation of the jute industry Customs duty would be exempted on selected capital goods. A Special Committee was constituted by the

[Shri Santosh Bagrodia]

Central Government to identify the end-use areas where mandatory use of jute products as packing materials should be prescribed. Now let us see what has happened to these Rs. 100 crores.

This amount of Rs. 100 crores was further divided into: Jute Agricultural Development Programme—Rs. 25 crores; Assistance to JCI and its cooperative procurement agencies—Rs. 10 crores; Product diversification and R & D support—Rs. 10 crores; Schemes for the benefit of workers in the Jute Industry—Labour Rehabilitation—Rs. 10 crores; Labour Rationalisation Scheme linked to Modernization—Rs. 22.50 crores; Part payment of outstanding dues—Rs. 16 crores; Training and Bank Finance Scheme for the surplus workers of Jute Industry—Rs. 5 crores.

Let us go into the details and see what actually has happened in spite of these good intentions. Have we been able to make use of these Rs. 150 crores? The total number which made applications was 27 mills for Rs. 135 crores. Decision was taken only on 12 applications and, out of the 12 applications, only six have been sanctioned and three have been rejected. Rather, three have actually with- drawn the applications. Of the six applicants, disbursement has taken place only in the case of two in two and a half years. If this is how the scheme is going to be implemented, I am sure a time will come when the scheme will be of no use to the industry.

Sir, similarly, on the mandatory use the Committee decided that some, of the items in the country like food, cement and fertilizers should compulsorily use either 100 per cent or a particular percentage. Now, food is all right; it is being packed in jute goods. Fertilizer is also reasonably good this year, after all the High Court and Supreme Court fight. But in the case of cement, in spite of the law being there, it is not being monitored properly or it is not being implemented by the cement industry. I do not know what the Government can do about it. I think the Government has got to make the penalties more stringent and then only, probably, this law will be implemented. I know, our Textiles Minister is very kind—he is trying his best. But it comes under another Ministry. So, we have no way out except to appeal to the Textiles Minister only and it is for him to insist on or force, either through the Cabinet or directlty, the Industry Ministry. Sir, I have some recommendations to make on this subject.

Special Fund of Rs. 100 crores: In the *view of the Association, the allocation of* Rs. 100 crores into four segments and sub-segments as detailed above may not serve the purpose for which it was announced. Certain redeployments would be necessary in order to utilize these funds with long-term benefits to the jute economy. The Association has carefully considered the above and has suggested schemes and measures on the above lines in a letter dated 1st February, 1988, addressed to the honourable Minister.

Rs. 150-crore modernization fund: The modernization scheme has been well prepared and genuine efforts are being made by the concerned organizations like the Textile Ministry, etc. The major impediments towards modernization are:

(a) The issue of redeployment and reorgnization of the labour force necessary for deriving economy out of modernization.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Bagrodia, now you ask the Government what you expect from the Government, please. You come to that now.

SHRI SANTOSH BAGRODIA: Okay, Sir. I am coming very fast.

(ii) The non-availability of suitable modern machines for modernization.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Bagrodia, normally not more than ten minutes are given. You have already exceeded that.

SHRI SANTOSH BAGRODIA: Sir, I am trying to skip many things—I am trying to jump.

Sir, I have already explained that the jute crop is very short and jute production depends on various factors. Government should be very careful about its jute policy. The JCI is not releasing jute as and when it is required. This year the prices have gone skyrocketing in the sense that they are 25 per cent higher now. Why not give jute more freely? Of course, payment comes in the way. I am including finance here, just to expedite the matter. No financial institutions or banks are willing to finance this industry any more. How do you expect this sick-industry to get finance? We say, it is a good policy that the JCI is willing to give the material, but there is no finance. They say, "We are helpless". The bankers say, "We would not like to finance, give any finance to the jute industry at all".

Sir, you must do something about it so that finance does not come in the way as far as the jute industry is concerned.

Now I will like to quote only a few things.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No. You tell the Government what it should do. You demand from the Government what you want.

SHRI SANTOSH BAGRODIA: O.K. All right. I have demanded about finance.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Help me.

SHRI SANTOSH BAGORDIA: O.K. I will help you. Don't worry. I am ticking away all of them.

All right, Sir, I am coming to end very fast now. Only one point which I wanted to make was about labourers. Our labourers are carrying 135 kg. bags against the recommended ILO standard of only 55 kg. Dock labour is also going up to 100 kg. Even labourers in Pakistan and Bangladsh are handling 90kg. bags. Ours in the only country in which we are going up to 135 kg. If the Government can make a regulation that no bag should be more than 50 kg. which is the international standard, then, it will be very humane to the labourers. Otherwise, labourers' backbones are completely damaged because of this heavy carriage. This should be done, particularly when we are talking about the 21st century.

The last point, Sir. Whenever a mill becomes sick, the mill is told, "All right. You have become sick. So, you do not have now to pay to the workers. You do not have to pay to the suppliers. You do not have to pay to the Government. All the back debts, all the old debtors are useless. Now you start afresh." The result is, the poor suppliers, the poor workers suffer the most. Let us see why the jute mills or any other industry for that matter goes sick. An important reason for sickness is...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You don't go into the reasons. Tell the remedy, if you want.

SHRI SANTOSH BAGRODIA: O.K. If there is sickness in the jute industry, I would request the hon. Minister to consider at the time of giving moratorium that even suppliers should be considered more sympathetically.

Now, coming to cotton which my other friends will take up more seriously, last year we had a big problem in the cotton production because cotton was in short

[Shri Santosh Bagrodia]

supply. But this year, as the Minister has rightly said, we are in a much better position. I only want to point out to our hon. Minister that export market is available for cotton yarn in a big way. In case we really make genuine efforts, our export performance can improve fantastically in cotton yarn.

Well, Mr. Vice-Chairman, in spite of your promising me much longer time...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I promised only 12 minutes because you have made efforts to see that this is admitted.

SHRI SANTOSH BAGRODIA: Thank you very much, Sir. I know, you have gone beyond your limits. But still I have many points. I am sure my other colleagues will cover those points. The Minister knows most of the points.

Only one point I want to make. The hon. Minister has to decide whether he wants the jute industry or not. If you want the jute industry, please go out to help it.

Thank you very much.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : Shri Chitta Basu.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh) : Equal time, Sir, for the labour also.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He has also spoken in favour of labourers.

SHRI CHITTA BASU (West Bengal): As a matter of fact, the House had the privilege of listening to the interests of the jute industry for forty minutes. So, the workers and growers involved in the jute industry should also get equal time.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I shall give you ten minutes. I am sympathetic to the labour also.

SHRI CHITTA BASU: Sir, I have got an impression that the idea in the Government of India has increasingly been crystallised that the jute industry is no longer a necessity in the modern age. It is to be phased out. I would say that this argument is not a correct one. It is rather prejudicial to the cause of modernisation of the country as a whole. I do not want to use harsh words in this regard, but I would say that such an idea is very injurious to the national interests. In order to substantiate my view, I want you to understand certain prospects of the jute industry as such. There is scope for it in the internal market. In 1965-66, the internal market for the jute goods was 4.48 lakh tonnes. I have got figures for 1984-85 which show that it has risen to 10.34 lakh tonnes. That means during these few years, the demand in the internal market for jute goods has almost doubled. As a matter of fact this demand itself is on the increase. So far as the export front is concerned, in 1985-86 its export was 2.42 lakh tonnes. In 1987-88 it crossed to 3.6 lakh tonnes. Therefore, if anybody says that the prospects of the jute industry are bleak, I would say he is wrong. I am not going to share that view. The prospect of expansion of the demand for it in the international market is 5.5 per cent annually and the growth rate of export can be visualised as 4.5 percent. This evaluation was made by the Government of West Bengal in a memorandum given to the Government of India. You would be very glad to know that the Seventh Plan target for the manufacture of jute goods is 17.5 lakh metric tonnes. Therefore, the Seventh Plan had visualised a speedier and wider growth of jute industry. The Government, according to me, had the idea that future of the jute industry is bleak. Therefore, it should be allowed to die a natural death. And if it does not have a natural death, then it

should be forced to die with some other measures. I strongly oppose this idea.

The greatest danger to the traditional jute industry is from the multi-national corporations.

I would now refer to only one fact given by the Indian Jute Industries Research Association (IJIRA). There was a comparative study made by it in the matter of benefits given by jute bags and synthetic bags. The tests were conducted on fifteen counts. I will not discuss all the items of the test, but the final analysis was that out of the fifteen counts in *regard to the comparative qualities of* jute bags *versus* synthetic bags, eleven were in favour of jute bags and another two tests marginally favoured synthetic bags and only two tests generally favoured synthetic bags. That is overwhelming. Support was given for the better qualities of the jute bags for the purposes of package. Sir, this I say from the report of the IJIRA, Indian Jute Industries Research Association, placed in the international seminar. That is my source of information.

Sir, I have got another chart to show the relative benefits of the synthetic industry and jute industry. I have made it in the form of a catalogue. So far as employment of workers is concerned, it is 2.5 lakhs in the jute industry and in the synthetic industry it is 25,000. So far as jute growers number is concerned it is 4 crores and so far as synthetic growers is concerned, it is a big zero. So far as the income of the workers is concerned, it is Rs. 300 crores per year and so far as synthetic workers are concerned, it is Rs. 20 crores per year. So far as foreign exchange earning is concerned it is Rs. 300 crores for the jute industry and so far as synthetic industry is concerned, again it is a big *rasgulla*, a big zero. They do not earn anything by way of foreign exchange. . .(*Interruptions*). . .Anyway a big zero. The foreign exchange expenditure so far as jute industry is concerned, it is nil. It is nothing and so far as synthetic industry is concerned, it is Rs. 85 crores. So far as the main character of the jute industry is concerned, it is partly agricultural and partly industrial. As regards the synthetic industry is concerned, it is only controlled by the big business people. It is only controlled by the multinational corporations. It is nothing but another window for the invasion of our economy by the multi-national corporations. Therefore, Sir, this House is the national forum and I think the highest forum. I leave two options for this forum. Is this forum for the multi-national corporations? Is *this forum for the killing or* slaughtering of an industry which was of a traditional character or this forum is for the growers, for the workers and for the national interests? This is the question I pose to the House, through you, Sir. Therefore, Sir, if we have to think in terms of reviving this industry, the first thing is to resist the invasion of the synthetics in this industry.

Now, much has been said about modernisation. I am thankful to Mr. Bagrodia. But I am sorry to remind him that he was representing nothing but the jute mill-owners in our State. I am not accusing him.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He talked about the labourers also.

SHRI CHITTA BASU: I am coming to that. So far as modernisation is concerned, our Prime Minister's package was there.

That means that has been raised in 1987 on the eve of the elections in West Bengal. Now according to the Government of India's information given by Mr. Mirdha figures do not tell this—let them settle among themselves that of the Rs. 150 crores for modernisation plan only 9 industrial units have taken advantage of

[Shri Chitta Basu]

that fund and the total amount so far drawn from that fund is only Rs. 38.52 crores. But there is a great danger relating to the package deal itself as a result of modernisation and that is the retrenchment of the workers. All the jute mill onwers say that we can accept this modernisation plan if a person like me, a trade unionist like me or some of the workers agree to the proposal that 50 per cent of the workers are to be discharged and sent out of employment. Sir, we welcome modernisation, but we cannot tolerate the tears of the workers. We cannot invite their tears. If there is modernisation without tears, we welcome it, but I reject modernisation which invites tears. Mahatma Gandhi was there to wipe out the tears of the millions. So, if you allow tears to flow in the name of modernisation, I think every honest man, every patriotic man, should oppose this package. Therefore, the modernisation scheme, as propounded by the Government, wants that there should be at least 50 per cent reduction of the jute workers in the country which is not acceptable. Sir, so far as the jute mill-onwers are concerned, they have cheated the Government, they have cheated the Provident Fund Commissioner. They have cheated so many people. If you want me to tell something, I can tell, but I do not want to go into that now.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You talk about labour only.

SHRI CHITTA BASU: Even the labourers came to an agreement for the reduction of wages depriving themselves of the bonus benefit. Yet the jute mill-owners do not run the factories. They want to have more profit. Sir, the jute mills have gone sick. Can anybody say that Bajoria family has gone sick, Jhunjhuna family has gone sick? There are six or seven families in West Bengal who control the entire jute mills, right from raw jute to export. They have not become poorer. They have not lost their houses. There has been no reduction of wealth. Their black money has increased and the Government who are being deprived of their legitmate taxes remain silent.

When I, on behalf of the workers, raise my voice as the voice of those half-naked people with less wages and increased work load, you do not listen to the sufferings of the workers the unemployed, but you are coming here and saying that we want more relxation of tax, we want more concessions. I think, the nation cannot tolerate this kind of a situation.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please conclude now.

SHRI CHITTA BASU: Sir, I am an equal partner.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He took 30 minutes and I have given you 13 minutes.

SHRI CHITTA BASU: Anyway, I do not quarrel on it. I never quarrel on the question of time. I will complete within two or three minutes. I shall not take more than five minutes. While labour has been theme with me, I have not expresed my grudge against anybody who sits there.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You have spoken too much on jute in the past. You restrict yourself now.

SHRI CHITTA BASU: I have spoken. But my misery has not been reduced, only it has been increased. As regards Jute Packaging Material (Compulsory Uses) Act, it is good. I welcome it. This has helped to expand internal market. But what I want to say is that it must be

implemented. So far as sugar and foodgrains are concerned, 100 per cent, cement 75 per cent. But it is not being implemented. Fertilizer, 50 per cent. Why not cent per cent in these cases also? why do you allow the entry of synthetics into this? My earnest request to the hon. Minister is to see that there should be compulsory use of the jute packages in all the industries.

Sir, I am leaving out some points. Now, so far as remunerative price is concerned, this year also it has been announced by the Ministry of Agriculture for raw jute for the ensuing season. Again, I say, that price is inadequate and not fair, not to speak of being remunerative. I have got no time to explain why it is not remunerative. But I want that there should be a remunerative price and the quantum should not be less than Rs. 600/- per quintal of West Bengal, Assam and other varities of production.

Coming to the last point, last year, the Government had chosen to withdraw the statutory basis of jute price, minimum support price of jute. I was in correspondence with him. He assured me that whatever might be the statutory basis, the JCI is committed to purchase all the available raw jute in the market. It is an assurance. But assurance is not law. The statutory basis which we had earlier has been withdrawn. I hope, after the experience of one year, the Government should review the position and restore the statutory basis of the minimum support price.

So far as purchasing centres are concerned, all over the country, the JCI centres number 197 only and co-operatives are 345 in number. This cannot procure more than 10 per cent of the total jute production. Industrialists say that one of the major factors is the fluctuation of the price of raw jute. Yes. That might be. But in order to avoid the fluctuation and bring about stabilisation in jute prices, the only mechanism under the present system is to procure about 30 per cent of the raw jute by the JCI. There is another snag. The JCI people tell me, "Why should we procure more? Why should we purchase more? The nationalised units, taken over units of the Government in the jute industry, do not purchase raw jute from us (the JCI)". That is so in the case of cotton too. Sir, more or less, the problems of jute and cotton industries are similar. By the cotton policy, it is the growers who have been exploited, it is the workers who are being exploited, it is the synthetic walas who are reaping mountains of profits. Therefore, at this stage, I would implore upon the Government of India that jute and textile are the two most important wings of our traditional industry. Do not chase after modernisation and do not bring the millions of our jute growers, jute workers, weavers and growers of cotton at the altar of the synthetic modernisation, at the altar, at the feet, at the base of the multinationals. Thank you.

श्री विट्ठलराव माधवराव जाधव (महाराष्ट्र) : उपसभाध्यक्ष महोदय, मैं आपका हृदय से आभारी हूं कि आपने मुझे इस पर बोलने का मौका दिया । मंत्री जी का बयान हमने पढ़ा तो उसमें लिखा है कि कपड़ा उद्योग में, मिल सेक्टर में, 14.5 लाख मजदूर काम करते हैं और जो यार्न का प्रोडक्शन है जो बढ़ गया है, पिछले दो सालों में 13 सौ 82 मिलियन के० जी० से 15 सौ 55 के० जी० तक बढ़ गया है और कपड़े का प्रोडक्शन बढ़ा है, 1986 में अभी तक एक हजार मिलियन मीटर प्रोडक्शन बढ़ा है । मगर उससे भी सबसे बड़ा सेक्टर जो है वह हथमान और यंत्रमान उद्योग है। हमारे देश में अब तक के आंकड़ों के अनुसार हथमान में 82.22 लाख मजदूर काम करते हैं और यंत्रमान में 50.95 लाख मजदूर काम करते हैं। इसका मतलब यह है कि मिल उद्योग में पूरे मजदूर 14.5 लाख और पावरलूम और हैण्डलूम सेक्टर में 135 लाख मजदूर काम करते हैं। और उस पर डिपेंड है 20 मिलियन मजदूर। उपसभाध्यक्ष महोदय, मैं इस पर जाने से पहले एक बात आपकी नजर मे लाना चाहता हूं। हमारे देश में 50 प्रतिशत कपड़ा पावरलूम से बनता है और पावरलूम इंडस्ट्री जो है वह टैक्सटाइल इंडस्ट्री के बराबर आ चुकी है। लेकिन हमारे पावरलूम में जो काम करने वाले

[श्री विठ्ठलराव माधवराव जाधव]

मजदूर हैं उनको जो तनख्वाह हम देते हैं, जो वेजेज देते हैं वह मिल में काम करने वाले मजदूरों की तुलना में 10 या 15 प्रतिशत होता है । तो मैं आपके माध्यम से मंत्री महोदय का ध्यान इस बात की तरफ आकर्षित करना चाहता हूं कि पावरलूम सेक्टर में काम करने वाले जो मजदूर हैं, एक पावर लूम में दो या तीन लोग काम करते हैं। यह छोटी टैक्सटाइल इंडस्ट्री होती है, मिनि टैक्सटाइल इंडस्ट्री होती है । इसलिये उनके वेजेज की तरफ, उनकी तनख्वाह की तरफ ज्यादा ध्यान देने की जरूरत मैं समझता हूं। उपसभाध्यक्ष महोदय, जैसा कि मैंने पहले भी इस सदन में बयान किया है कि new textile policy has adversely affected the powerloom sector. और उसकी जो रेकमडेशंस हैं, मैं अंग्रेजी में उनको पढ़ना चाहता हूं

Acceptance of the recommendations made by the task force.

Formation of the Powerloom Corporation at national level.

Encouragement to export of powerloom cloth by setting up export house exclusively for the powerloom sector.

To form yarn bank.

Restriction on issue of new registration certificates.

Encouragement to form powerloom cooperatives by Government participation in equity by NCDC.

Review of reservation policy.

Reservation of some power for powerloom sector as mentioned in 14th Estimates Committee Report of Parliament.

Issue of handicaps.

Responsibility of production of Janata cloth to powerloom sector.

अगर इन बातों की तरफ ध्यान दिया जाय तो हमारे देश की पावरलूम इंडस्ट्री का काफी विकास हो सकता है। उपसभाध्यक्ष महोदय, महोदय, मैं अब बंबई की तरफ आता हूं। अकेले बंबई शहर में 2.5 लाख मजदूर इस टैक्सटाइल इंडस्ट्री में काम करते हैं। क्या यह सच है कि बंबई शहर के अंदर 50 या 60 मिलें बंद हैं जिनमें से 20 से 25 मिलें शुरू ही नहीं हो सकती? यह हमने सुना है कि सरकार और मिल मालिक मिलकर वह जमीन बेचने वाले हैं। इस जमीन को बेचने में कितना घपला होगा यह भगवान ही जाने । अगर यह सच है तो 20 या 25 मिलें बेचने के बाद सरकार के पास कितना पैसा आयेगा? अगर यह पालिसी हो चुकी है तो मैं इसका पूरी तौर से विरोध करता हूं। बंबई शहर में 105 मिलों से ज्यादा मिलें हैं और उनमें से 20 मिलों को बंद करके हजारों करोड़ों रुपये ब्लैक मनी में, बंबई शहर पहले ही स्लम बना हुआ है, उसमें चले जायेंगे और गरीब मजदूरों का शोषण होगा। इन 20-25 मिलों में 60 हजार मजदूर काम करते हैं। आज वे बेकार पड़े हैं। मैं आपके माध्यम से मंत्री महोदय से जानना चाहता हूं कि उन मजदूरों के लिये आप क्या करने जा रहे हैं। उनका जीवन ध्वस्त होने जा रहा है, उनकी फेमिलीज बरबाद होने जा रही हैं। इसलिये मैं जानना चाहता हूं कि उनके लिये सरकार क्या कदम उठाने जा रही है और इसके लिये क्या प्रयास किया गया है ? उपसभाध्यक्ष महोदय, जब हम स्टेटमेंट की तरफ देखते हैं तो इसमें है कि हमारे देश से काटन क्लाथ का निर्यात किया गया है और उस निर्यात से हमारे देश को 3485 करोड़ रुपया फारेन एक्सचेंज के रूप में मिला है। यह कपड़ा उद्योग हमारे देश का बुनियादी उद्योग है । 1984-85 में 1864 करोड़ रुपये मिले थे जो कि अब डबल हो गया है, 100 परसेंट ग्रोथ रेट है। जब हम एक्सपोर्ट की तरफ देखते हैं तो सबसे ज्यादा एक्सपोर्ट अर्निंग और फारेन एक्सचेंज अर्निंग कपड़ा उद्योग ही है । इसलिये उसके विकास की तरफ अधिक ध्यान देने की जरूरत है। मैं जानना चाहूंगा कि मंत्री महोदय से इसकी तरफ क्या कोशिश की है और इसके लिये उन्होंने क्या कदम उठाये हैं? महोदय, मंत्री महोदय ने अपने स्टेटमेंट में कहा कि 138 मिलें बंद हैं। मैं जानना चाहता हूं कि इन 138, उनमें से बंबई शहर की कितनी मिलें हैं? यह एक बहुत ही महत्वपूर्ण समस्या है। जब आपके सर्वे के अनुसार इन 138 में से 51 मिलें शुरू हो सकती हैं तो मैं जानना चाहता हूं कि बंबई शहर में कितनी मिलें हैं जो कि शुरू हो सकती हैं और उनको शुरू करने के बारे में आप क्या कर रहे हैं? उपसभाध्यक्ष जी, जैसा कि आपको विदित है हमारे महाराष्ट्र के ग्रामीण इलाकों, पहले नागपुर की मिल बंद पड़ी थी जो कि टाटा चलाता था और सरकार ने उसका राष्ट्रीयकरण किया था और वह मिल चलाई थी और इस तरह से मजदूरों को बेकार होने से उन्होंने बचा लिया था।

उनके प्रति बहुत उपकार होगा। इसी तरह से खंदेश टेक्सटाइल मिल भी बन्द हो चुकी है। खंदेश हमारे मराठवाड़ा क्षेत्र में ग्रामीण इलाके में बहुत इम्पोर्टेंट भाग है जहां कपास का बहुत बड़ा स्टोरेज हैं मगर यह मिल बन्द पड़ी हुई है। वहां के मजदूरों की मांग है कि इस मिल को नेशनलाइज़ किया जाए और इसको कोआप्रेटिव सेक्टर में चलने दिया जाए मैं सरकार से यह जानना चाहूंगा कि इसके बारे में आप क्या कदम उठा रहे हैं? हमारे देश में कपास का उत्पादन 102 लाख बेल्ज़ का हुआ है। जब हम महाराष्ट्र की बात सोचते हैं अकेले महाराष्ट्र 30-35 लाख बेल्ज़ का उत्पादन करता है और मेजर काटन ग्रोइग स्टेट है । महाराष्ट्र में काटन मोनोपली स्कीम काटन फेडरेशन चलाता है । महाराष्ट्र सरकार हमेशा केन्द्रीय सरकार से यह दरख्वास्त करती आई है कि काटन मोनोपली स्कीम जो है उसको 10 साल का एक्सटेंशन दिया जाए। सरकार उसको एक-एक, दो-दो साल का एक्सटेंशन देती है जिसकी वजह से हमें जो प्लान बनानी होती है 10 साल की कि काटन कैसे परचेज़ किया जाए, विनियोग कैसे किया जाए, कैसे उसमें विकास किया जाए इस में बड़ी बाधा होती है । इसलिए मैं सरकार से अनुरोध करना चाहूंगा कि काटन मोनोपली स्कीम को महाराष्ट्र में 10 साल की एकमुश्त एक्सटेंशन दे दी जाए। इसी प्रकार से किसान को काटन का उचित मूल्य खुद नुकसान सह कर के महाराष्ट्र सरकार देती है मैं यह चाहता हूं कि सारे देश में काटन मोनोपली स्कीम आरम्भ की जाए। मैं यह जानना चाहता हूं कि महाराष्ट्र काटन मोनोपली स्कीम के जरिये अभी कितने बेल्ज़ पड़े हुए हैं और केन्द्रीय सरकार ने महाराष्ट्र को कितने लाख बेल्ज़ का एक्सपोर्ट करने का परमिशन दिया है। कम से कम हर साल 10 लाख बेल्ज़ का एक्सपोर्ट महाराष्ट्र से किया जाए महाराष्ट्र, काटन मोनोपली स्कीम के ज़रिये किया जाए इससे किसानों को काफी प्रोत्साहन मिलेगा और कपास का उत्पादन भी बढ़ेगा। उसके साथ साथ मैं यह भी कहना चाहता हूं कि हमारी जो मिले बन्द हो चुकी हैं कपड़ा उद्योग बुनियादी है । इन कपड़ा मिलों में माडर्न टेक्नोलोजी का इस्तेमाल नहीं होता है। 50-100 साल पुरानी मिले पड़ी हुई है। उनमें रिसर्च और डवलपमेंट विंग नहीं है, कोई सुधार नहीं होता है। आर्टिफिशियल फाइबर आने के बाद कपास से तैयार होने वाले कपड़े का योगदान सिर्फ 30 परसेंट रह गया है और 70 परसेंट योगदान आर्टिफिशियल फाइबर का हो चुका है। अगर इसमे सुधार कर के आर्टिफिशियल फाइबर से अच्छा कपड़ा बना लेते तो आज जो हमारे देश में आर्टिफिशियल फाइबर का सकट है वह टल सकता था। मैं यह जानना चाहता हूं कि टेक्सटाइल इंडस्ट्री को 100 परसेंट माडर्नाइज़ करने के बारे में सरकार ने क्या फैसला किया है? जो टेक्सटाइल मिलें बन्द हुई पड़ी हैं उनको चलाने के लिए हमारे मजदूर तैयार हैं। कोआप्रेटिव सेक्टर में अगर यह मिलें दे दी जाए और सरकार इनके लिए पर्याप्त धनराशि दे दे तो यह मिलें कोआप्रेटिव सेक्टर में अच्छी तरह से चलेंगी। आप जानते ही हैं कि महाराष्ट्र राज्य में 100 कोआप्रेटिव शुगर मिलें चल रही हैं, महाराष्ट्र सरकार में इतनी ताकत है कि 100 टेक्सटाइल मिलें भी कोआप्रेटिव सेक्टर में चल सकती हैं। मगर यह पालिसी की बात है। हमारे मन्त्री महोदय विचार-सिन्धु हैं। यदि वे टेक्सटाइल मिलों के बारे में कोई निर्णय ले लें इनको कोआप्रेटिव सेक्टर में चलाने के- लिए हमारे मजदूर कोआप्रेटिव सोसाइटीज बनाएंगे। हमारे महाराष्ट्र में कोआप्रेटिव स्पिनिंग मिल्ज़ के कई प्रोपोज़ल बहुत देर से पड़े हुए हैं। 32 में से 11 को इन्होंने क्लीयरेंस दे दिया है । हमारे महाराष्ट्र में कृषि औद्योगिक परिवर्तन की प्रक्रिया का एक मूवमेंट, एक आन्दोलन पिछले 25 वर्षा से चल रहा है, अगर हमें 30-32 सभी के लिए परमिशन दे दी जाए तो मिलों का यार्न कोआप्रेटिव स्पिनिंग मिले उपलब्ध करवाएंगी । इसलिए हमारी यह मांग है कि कोआप्रेटिव सेक्टर में स्पिनिंग मिल्ज़ चाहिये, कोआप्रेटिव सेक्टर में कपड़ा मिलें चाहिये और किसान जो कुछ प्रोड्यूस करता है कपास उत्पादन करता है वह कपड़े का फाइनल प्रोडक्ट का खुद मालिक होना चाहिये। जिस जमीन में से अनाज पैदा करता है, जिस जमीन में कपास उगाता है आखिर तक वह मालिक होना चाहिये। जो मिडलमेन की एजेंसी है जो सारे देश में किसानों को खाती है उसको पूरी तरह से अबोलिश किया जाए, नष्ट किया जाए, इन शब्दों के साथ मैं समाप्त करता हूं।

SHRI KAMAL MORARKA (Rajasthan): Sir, at the outset, I wish to state that I will confine myself to the textile industry because the time would be short. The sickness in the textile industry is very well known. That textile industry has been the mother industry in India in more ways than one and providing the largest employment in this country since ages is also well known. Yet, the Minister's not begins by saying that the production of yarn has gone up, the production of cloth has gone up, this is one of the yardsticks for evaluating the health of

the textile industry. I do not agree. In an industry which has a measure of control by the Government, the yardstick will have to be how the majority of the units are functioning. The production can go up by some units doing well and a large number of units closing down. In my opinion, the main reason why the textile industry has come into bad days is that the technology has changed very fast, and we have not been able to absorb the technology, whether it is the private sector or, after taking-over, the NTC. The story is the same. For instance, it is now 10 or 15 years since it is obvious that the weaving sector cannot be viable in an organised mill. But it is only in the last three years that this fact has been a sort of recognised. But the figures given by the Minister—before I come to my suggested remedies, I come to this because there is no use of just criticising—are that the level of employment in the mill sector has marginally declined from the level of 12.53 lakhs to 11.81 lakhs which means 72,000 workers even by the Minister's own figures. Sir, in a country like India, when the statistics show that during the whole year out of three crores of people listed in employment exchanges we have been able to give employment to only 21,000 people, and if we ourselves say that 72,000 workers have gone out of employment only in one industry, Sir, it is not a marginal decline, it is a very serious matter. The note further says that these figures have increased in handloom and powerloom sector. Sir, there must be something wrong. This shows an increase of employment of 33 lakhs in three years. Sir, I submit that this is absolutely wrong. It cannot be.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): It is not employment but unemployment.

SHRI KAMAL MORARKA: What has happened is that a lot of handlooms and powerlooms must have now come on record. It must have happened because these are decentralised sectors. A large number of handlooms are running and the Government have no record of them. Powerlooms are now taken out of controls. So, these must have come on record to show 33 lakhs of people. But, new employment has not been generated to 33 lakhs of people. It is a massive generation employment and the country would have been a different place to live in.

Now, coming to the crux of the problem, being saddled with this, what do we do? Now, approaching this purely from a management point of view—it is a management problem—what are our strong points in the textile industry? Has it first of all become out of date? Can cloth or yarn still sell? The answer is yes because the entire western world, the developed world is going in for natural fibre. They want cotton, they want silk, they want wool. And they have got a lot of money. What do we have? We have cotton, we have jute. In fact, out problem is that our growers are suffering because we cannot give them a fair price. Now look at the paradox. There is a western world with a lot of money which is prepared to give us the money. Here we have got a problem of growers who are growing cotton and jute, who are growing these natural fibres. And yet we are not able to match both these ends. Why? It is because our technology of conversion is out of date. Our whole mode of management is absolutely obsolete. The whole system is becoming slowly and slowly top heavy, full of corruption and full of leakages. What is our solution? Now, according to the Government's own figures, they set up a nodal agency and in three years this nodal agency has said that out of 138 sick mills, 51 are viable in three years. I may humbly submit that three years is a long time in the life of an ordinary worker. In three years, we should have finished this problem, we should be able to put the viable units on stream and close the units which are not viable, When I said close the units I mean it very seriously, and not

a single worker need to be thrown out of employment. You may ask me: How? It is very, very simple. If a weaving section of a mill has to be closed and it it contains a thousand workers, I submit, you please expand the spinning section and absorb the entire thousand workers. Now private sector may not be able to do it. They may say that they have no money. But the NTC can do it. Government has the money. Again we come out with the resource crunch. Textile machinery is being manufactured in this country; textile machinery units have also come up with their problems. Now, we are giving Rs. 200 crores to the NTC for their cash losses. Yesterday, I mentioned this while speaking on the Appropriation Bill and I said that Rs. 60 crores were being given as cash loss. Mr. Gadhvi gave an answer that these mills have been made sick by the private sector and we have taken it up. I do not understand the relevance of it. Was he trying to justify that sickness has to continue? Was he justifying that money will be permanently paid? I do not agree. Government has taken over these sick units with the express objective of making them viable, of protecting the employment of the workers, and in the long run, restoring them to health. I fail to understand if the technology is available if the money is still there, if raw material is still available, what else can make a unit viable! An industry does not need more than this. I can understand an individual entrepreneur having a problem; he may not have the money; he may not have the management skills. But Government cannot take that stand. We have the management skills; we have the money; we have got all the control mechanism which we can change to suit the national pattern, and yet we have hundred odd mills languishing. This is an unacceptable situation.

Last year also, we had a calling attention motion on the NTC and Mirdhaji agreed that it is not doing well, and even after one year, we find cash losses are continuing. Taking another point of view, there are some units in the country which are healthy. Why are they healthy and why NTC mills are losing in the same market environment?

I want to place certain solutions to this. One of the solutions is, the moment we take up a private mill, whether in Bombay, or the Khandesh Spinning Mill which is still lying closed and Maharashtra Government is writing to the Centre everyday, we must make it clear that the assets belong to the mill. Take Bombay for instance. There are 13 mills which were taken over by the Government in 1985 on the eve of Congress Centenary. I read in the papers that it was done to protect the employment. Still, at least 50,000 workers of these mills are still not getting the job and I think majority of them have been told that they cannot be taken back. I do not understand this. If the whole purpose of taking over is to protect employment, the first thing you must do is to give employment. Then, if a mill becomes unviable, it is because its machinery is junk, its liabilities are too much. But what are its other assets? Land is there, and it is one very important asset. Land is given to every private sector company at subsidised rates by the Government to put up an industry. If the industry has gone sick, the land belongs to that industry; it does not belong to that entrepreneur. For that, if some changes in law are required, I submit, please make them; but do not tell us that land belongs to the State Government and the State Government should come up with that policy. I request the Minister to enact a legislation that for all sick units which the Government takes under rehabilitation, the ownership of land will vest with the Government, and the first lien to any profit on that land belongs to the workers who have toiled on that land ...

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He is not less radical than we are.

SHRI KAMAL MORARKA: I do not understand what stops us from enunciating this principle. The other day, in reply to a supplementary question that I asked, Mirdhaji said that this is with the State Government and they should come up with this proposal. Excuse me for saying it. No State Government will come forward with this kind of a package. There are lobbies working. In Bombay, I can tell you, there is a strong lobby of builders who are interested that a mill should shift from there and a multistoreyed building should come up for private profit. I am sorry. There cannot be a greater social sin than allowing a mill land in Bombay to be used for any purpose unless the rehabilitation of workers takes place. And I am saying it with a full sense of responsibility that definite programmes and plans can be made in Bombay where every worker employed for the last 15-16 years can get gainful employment either on rehabilitation of the mill or by putting up industrial sheds and starting different industries there in the same place and giving employment to same workers. Unless the Central Government takes it up strongly, I am afraid this cannot be implemented. Same storry you will find in Bombay, in Ahmedabad and other places. Land at other places may not be as expensive as in Bombay. In the very capital, under your very nose in Delhi, we have the DCM. The land is not going to fetch less than Rs. 500 crores for the owners. If I were a part of the Government, which claims to be a socialistic Government, certainly, I would say, in regard to the Rs. 1300 crores of loss by the NTC mills, the best thing to do is to take over another sick unit. Just one unit would wipe out this much loss. But our policy seems to be, when the units become sick we take over the liabilities but assets we leave for others.

AN HON. MEMBER: Only sickness is taken over.

SHRI KAMAL MORARKA: I am sorry, this is not conducive to the prudent use of public money. Instead of that, the lesser evil would be to let the sick units go, to let them die. At least, the private entrepreneurs would face the wrath of the workers. Let them handle the workers. Here, we are taking the onus of the workers on us and we are not able to give them employment because of lack of resources.

This is one solution for units which are totally not viable but where the land is expensive. There are other units. Mr. Jadhav has made a very forceful plea for labour co-operatives. I see no reason why labour co-operatives cannot succeed. The co-operative movement has got a sort of mixed pattern in this country. In Maharashtra, it has succeeded. In Karnataka, it has succeeded.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That can be done only when the mills are nationalised. Because if you nationalise, it is at book value; otherwise, it is at cost. Mr. Minister, an ex-Minister of Maharashtra came to meet me. He also met you. He said that they are prepared to run the mills on co-operative basis. But first of all, the Government should nationalise them. If the Government does not nationalise the mills, they have to pay the market price. I think the Government can decide on these lines. The States are prepared to run the mills on a co-operative basis provided they are nationalised so that they can get the advantage

SHRI RAM NIWAS MIRDHA: NTC mills are prepared to offer themselves for labour co-operatives anywhere. They are already nationalised. No liabilities. They can start on a clean slate.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): They have to be nationalised first and then they can be handed over to co-operatives.

SHRI RAM NIWAS MIRDHA: The Maharashtra Government have not come up with any concrete proposal..I am all for it. But nationalisation should not impose any burden on us. We are against nationalisation. The textile policy clearly says so. No more nationalisation. That would answer Mr. Morarka's question also.

SHRI KAMAL MORARKA: Mr. Mirdha is so good that he agrees with everything. But this does not solve our problem.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): He says that the State Government have not come up with any proposal.

SHRI KAMAL MORARKA: This is exactly my point. The State Government will never do it. Unless the Central Government takes a strict...

SHRI RAM NIWAS MIRDHA: Land is a State subject. Do you mean to say that the Central Government should take over all the lands in the country?

SHRI KAMAL MORARKA: Of sick units. If you bring forward such a legislation, I do not think the non-Congress(I) States would oppose it. A legislation in regard to the sick units only vesting the land in them for the purpose of rehabilitation. I do not think anybody will object.

SHRI RAM NIWAS MIRDHA: No more nationalisation, conditions or no conditions.

SHRI KAMAL MORARKA: This is my objection. I am not against nationalisation. But I am for rationalisation.

SHRI RAM NIWAS MIRDHA: We are not for nationalisation as of now.

SHRI KAMAL MORARKA: This is the trouble. You have nationalised hundred and you are stuck with them.

SHRI RAM NIWAS MIRDHA: That is why no more nationalisation now.

SHRI KAMAL MORARKA: You want to lock the stable after the horses have bolted.

SHRI RAM NIWAS MIRDHA: If there is no additional burden to the Government...(*Interruptions*) Compensation for nationalisation. What do you do for that? Co-operatives come much later.

SHRI KAMAL MORARKA: Compensation for what? One rupee.

SHRI RAM NIWAS MIRDHA: Compensation for nationalisation. We have to compensate the sick units. If the co-operatives are prepared to...

SHRI KAMAL MORARKA: Mirdhaji, let me complete. In the case of units which have become sick, the value should be one rupee. Units which belong to top industrial houses which have got other industries, do not take over. Force them to make these units healthy. They have got healthier units. If the big industrial houses close down their textile mills, I do not think you should allow them to do so. I can understand the case of an entrepreneur who has no other industry. For that you do not need any law. I do not have to tell Mirdhaji that if you want the top industrialists to play your tune you do not need any law. Anybody who has a stake would listen to you.

SHRI RAM NIWAS MIRDHA: You know better than me.

SHRI KAMAL MORARKA: I do.

SHRI RAM NIWAS MIRDHA: I don't.

SHRI KAMAL MORARKA: The big industrialists in the country have got other interests. At every level, they come into contact with the Government. They cannot go against the will, the political will of the Government, provided there is a political will.

SHRI RAM NIWAS MIRDHA: Do you mean to say that we should resort to arm-twisting in an illegal way?

SHRI KAMAL MORARKA: For a national purpose, yes you are doing it for your party.

SHRI RAM NIWAS MIRDHA: There is a rule of law in this country. Do not forget that. (*Interruptions*)

SHRI KAMAL MORARKA: Suffice it to say, I am talking of the socialistic pattern; I am talking of the Industrial Policy Resolution authored by Jawaharlal Nehru; and I am talking of the Industries (Development and Regulation) Act, 1951. Textile is in Schedule A. It is the responsibility of the Central Government to regulate and develop the industry. In the path of regulating and developing the industry, if any legislation comes in the way, it is our business to amend that law. And in a democratic society, I do not say you should harrass anybody, not even the big business houses. There is Art. 31C.If a smaller part of the community is hurt by any amendment done in the interest of the community, we should not grudge it. That was what Jawaharlal Nehru stood for. That is what we, in our student days, were attracted to. But if today it is changed, the Government should tell us that.

And finally, I would like to submit that 132 mills are sick. Case-by-case, the Government should finish this problem, in a time-bound programme of three months or six months.

On land, I am still not satisfied. The first lien on the valuable land would be that of the workers of the company. For that, whatever legislation you want to bring, please bring it; otherwise what will happen is that the land will go to builders and the workers will have to go home. It is the most sinful act that our generation can do and future generations will not excuse us for that. Thank you.

श्री ईश दत्त यादव (उत्तर प्रदेश): उपाध्यक्ष जी, इस देश में पटसन और वस्त्र उद्योगों की जो सरकार की नीति रही है या अब तक की नीति है, चाहे वह पुरानी नीति है या सरकार ने जिसको नई कपड़ा-नीति कहा है, वह सब असफल रही है। यह देश की लिए, देश के विकास के लिए, देश की अर्थव्यवस्था के लिए शुभ लक्षण नहीं है क्योंकि देश का औद्योगिक उत्पादन देश की अर्थ-व्यवस्था, रोजगार और निर्यात में महत्वपूर्ण भूमिका अदा करता है। लेकिन माननीय कपड़ा मंत्री जी ने जो वक्तव्य आज इस सदन में प्रस्तुत किया है, उससे यह लगता है कि सरकार कपड़ा-नीति में एकदम असफल हो चुकी है और सरकार स्वयं भी निराश है क्योंकि वक्तव्य के पैरा "3" में मंत्री जी ने स्वयं कहा है कि कीमत के मामले में थोक कीमतों के सामान्य सूचकांक में मई, 1985 और फरवरी, 1989 के बीच लगभग 24 प्रतिशत की वृद्धि हुई है।

मान्यवर, 6 जून, 1985 को सरकार ने नई कपड़ा नीति की घोषणा की थी और उस नई कपड़ा नीति में यह कहा गया था कि लोगों को पर्याप्त और सस्ता कपड़ा उपलब्ध होगा। उसके बाद आज मंत्री जी ने फिर कहा है कि कीमतों में 24 प्रतिशत की वृद्धि हुई है, यह थोक वाले का है, लेकिन वस्त्र की कीमतों के सूचकांक में इस अवधि में केवल 18 प्रतिशत की वृद्धि हुई है। इस वृद्धि से मंत्री जी संतुष्ट मालूम पड़ते है।

मान्यवर, जो नई कपड़ा-नीति थी सरकार की सन् 1985 की, वह इस प्रकार से असफल हो गई। सरकार न तो पर्याप्त कपड़ा ही दे पा रही है है और न ही सस्ता कपड़ा दे पा रही है। कपड़ा-नीति के बारे में दो कमीशन नियुक्त हुए थे, एक तो खादी कमीशन की नियुक्ति हुई थी और दूसरे कानूनगो कमीशन की नियुक्ति हुई थी और उन दोनों आयोगों की लगभग एक ही राय थी, जो कि कुछ वर्ष पूर्व नियुक्त हुए थे कि इस देश में प्रति व्यक्ति कम से कम 18 मीटर कपड़ा उपलब्ध होना चाहिए।

4.00 p.m. लेकिन मान्यवर, आज स्थिति यह है कि 9 मीटर से ज्यादा कपड़ा प्रति व्यक्ति को उपलब्ध नही हो पा रहा है। यह सरकार की असफल कपड़ा नीति का परिणाम है। स्वयं मंत्रीजी ने अपने बयान में मिलों के बारे मे कहा है कि 138 मिलें रुग्णावस्था मे हैं। लेकिन मंत्रीजी के बयान से यह परिलक्षित नहीं होता है कि सरकार ने आज तक इन रुग्ण या इन बीमार मिलों के इलाज के लिए क्या प्रयास किया है? यह अत्यंत निराशाजनक है कि सरकार इस सम्बन्ध में निष्क्रिय है। महोदय, यह सरकार जब असफल हो जाती है तब कोई नया नारा दे देती है। देश में पंचवर्षीय योजनाएं बनाई गयी हैं। सातवीं पंचवर्षीय योजना चल रही है। पंचवर्षीय योजना में देश के विकास की देश के उत्थान की व्यवस्था है लेकिन जब सरकार लड़खड़ाने लगी तो उसने एक 21 सूत्रीय कार्यक्रम दे दिया। इनकी कपड़ा नीति सन् 78 में बनी, 81 मे बनी और जब पूर्णतः असफल हो गयी तो सरकार ने कहा कि अब कपड़े की हमारी नीति है और उसके अनुसार सस्ता और पर्याप्त वस्त्र उपलब्ध कराएंगे लेकिन वहां भी असफल हो गयी।

मान्यवर, जो उत्पादन के मूलभूत सिद्धांत है, उनकी ओर सरकार ने कभी ध्यान नहीं दिया। देश के अंदर कपास का उत्पादन बढ़ाया जाये इस ओर सरकार का ध्यान नही है। कारखाने लगा देंगे लेकिन उन्हे कपास नहीं मिलेगी और अपेक्षा यह की जाएगी कि प्रोडक्शन ज्यादा हो। इसलिए मेरा मंत्रीजी से अनुरोध है कि देश मे जो कपास उत्पादन करने वाले किसान हैं उनको सहूलियत दे। सरकार उन्हें सुविधा दे, छूट दे कि वे अच्छे किस्म का और ज्यादा कपास उत्पादन करा सके।

मान्यवर, दूसरी चीज महात्मा गांधी ने कहा था कि इस देश को अगर गरीबी और बेरोजगारी से मुक्ति दिलानी है तो स्माल स्केल इंडस्ट्रीज लगानी पड़ेगी। लेकिन इस देश के अंदर सरकार ने इसकी उपेक्षा की। आजादी की लड़ाई के जमाने में जब महात्मा गांधी चरखा लेकर बैठे तो अंग्रेज उनका मजाक बनाया करते थे। अंग्रेज ने महात्मा जी को बेवकूफ कहा था। लेकिन महात्मा जी का जो आर्थिक दर्शन था उसमें देश की गरीबी दूर करने और बेकारी दूर करने के लिए एक मुख्य साधन था ताकि अधिक-से-अधिक लोगो को काम मिलता। अधिक-से-अधिक लोगो को पैसा मिलता और अधिक-से-अधिक लोगो की बेकारी दूर होती। वही दूसरी तरफ पूंजीपतियों के एकाधिकार पर नियंत्रण होता और विकेन्द्रित अर्थ व्यवस्था इस देश में रहती। मगर सरकार ने इस ओर भी ध्यान नहीं दिया। आज खादी के कपड़े मंहगे हैं। सरकार सबसिडी नही देती, यदि देती है तो कम देती है। मान्यवर, हैंडलूम और पावरलूम ऐसे उद्योग हैं जिनमें ज्यादा लोगो की खपत होती है। मिल में एक आदमी काम करके जो माल तैयार करता है वही चाहे हैंडलूम हो या चाहे खादी का उद्योग हो, वहां दस आदमी लगेंगे। महोदय इस कारण देश के अंदर बेकारी बढ़ती जा रही है। सरकार की मिले रुग्ण होती जा रही हैं। मजदूर बेंकार पड़े हुए हैं और अनएम्प्लायमेंट का कोई साल्युशन नही है।

उपसभाध्यक्ष (श्री जगेश देसाई): अब आप समाप्त कीजिए।

श्री ईश दत्त यादव : मान्यवर, आपकी बड़ी कृपा है। मैं खत्म करूंगा। मै तो महात्मा गांधी के आर्थिक दर्शन के बारे मे निवेदन कर रहा था और मान्यवर, आप भी महात्मा जी की जन्मभूमि से आते हैं।

उपसभाध्यक्ष (श्री जगेश देसाई): इसीलिए मै चुप बैठा था।

श्री ईश दत्त : महोदय, महात्मा जी ने पूरे देश को, पूरी दुनिया को इस बारे मे एक उपदेश दिया था। वह मैं सरकार की निगाह में लाना चाहता हू मैं उदाहरण देना चाहता हूं मान्यवर। मैं उत्तर प्रदेश के आजमगढ़ जिले से आता हूं और माननीय मंत्री जी को जानकारी होगी। हमारे माननीय रत्नाकर पाण्डेय जी बैठे हैं। मेरे वरिष्ठ हैं, ये वाराणसी के हैं, दुनिया में बनारसी साड़ी का नाम... **(व्यवधान)...**

उपसभाध्यक्ष (श्री जगेश देसाई) : इनकी बात छोड़ दीजिए, वह बोलने वाले हैं।... **(व्यवधान)...**

श्री ईश दत्त यादव: जो एक-एक साड़ी 10-10, 7-7, और 5-5 हजार की बिकती है, लेकिन बनारस शहर में इसकी केवल फिनिशिंग होती है। आजमगढ़ के मऊ मे और मुबारक पुर कस्बे मे बनारसी साड़ी का उत्पादन होता है और फिनिशिंग बनारस में होती है और पूरी दुनिया में इसका निर्यात किया जाता है। इसको आप प्रोत्साहन नहीं देंगे? सूत महंगा हो गया... **(व्यवधान)...**

उपसभाध्यक्ष (श्री जगेश देसाई) : ईश दत्त जी, जरा खतम कीजिए। ...(**व्यवधान**)...

श्री ईश दत्त यादव: मान्यवर, 3 मिनट और दे दीजिए। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री जगेश देसाई) : सिर्फ एक मिनट, 10 मिनट हो गए हैं। ...(**व्यवधान**)...

श्री ईश दत्त यादव: मैं समाप्त कर दूंगा, मान्यवर। मुबारक पुर के मऊ के, बनारस या देश के हर कोने में जहां हमारे बुनकर भाई काम करते हैं, भूखों मर रहे हैं। अंसारी साहब इससे सहमत होंगे कि सूत मंहगा कर दिया गया, बनकर भुखमरी का शिकार हो गए, उसके पास कोई सहारा नहीं है—न तिजारत है, न खेती है, न नौकरी है—केवल हैंडलूम, पावरलूम, कपड़ा बुनाई का काम ...(**व्यवधान**)...

श्री मुहम्मद अमीन अंसारी (उत्तर प्रदेश) : यह बात तो आप सही कह रहे हैं।..(**व्यवधान**)...

श्री ईश दत्त यादव: मैं तो हर बात सही कहता हूं, चाहे आप पसंद करें या न करें। इसलिए मान्यवर, हैंडलूम, पावरलूम और खेती पर माननीय मंत्री जी आप ज्यादा से ज्यादा सरकार की शक्ति लगाइए। रुग्ण मिलें तो आप ठीक कर ही दीजिए, उसके लिए तो मेरा अनुरोध है ही, पूरा सदन चाहता है कि रुग्ण मिलें तंदुरुस्त कर दी जाएं ताकि उत्पादन बढ़े, विदेशों में निर्यात बढ़े, विदेशी मुद्रा बढ़े, यह तो सही है लेकिन अगर देश से गरीबी को, बेकारी को समाप्त चाहते हैं तो आप छोटे स्केल पर जो लघु उद्योग हैं, कपड़े का उद्योग है, इसको आप विकसित करिए। इससे देश के अंदर पूंजीवाद नहीं बढ़ेगा, कुछ लोगों के हाथ में धन एकत्रित नहीं होने पाएगा। बहुत से लोगों के हाथ में पैसा जाएगा, बहुत से लोगों को रोजगार मिलेगा और देश की बेकारी की समस्या हल हो जाएगी।

तो इन शब्दों के साथ माननीय मंत्री जी से मेरा अनुरोध है कि इसपर आप ध्यान दें और जो रूग्ण मिलें हैं इनको आप ठीक करें मॉड्नाइज़ करें ताकि उनका उत्पादन बढ़े। मैं आंकड़ों के जाल में नहीं जाना चाहता हूँ, मेरे पास आंकड़े हैं लेकिन आपकी आज्ञा से मैं बैठ रहा हूँ, लेकिन अगर आप मिलों को मॉड्नाइज़ नहीं करेंगे तो आपकी मिलों का उत्पादन दूसरे देशों के मुकाबले प्रतिदिन कम होता चला जाएगा और अभी मैं एक रिपोर्ट देख रहा था, उस रिपोर्ट में, जिसके चेयरमैन साहब हैं ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री जगेश देसाई): खतम करिए। आप तो कभी ऐसा नही करते ....(**व्यवधान**)...

श्री ईश दत्त यादव: चेयरमैन की बात करके खतम कर रहा हूं। तो श्री अजीत सिंह चेयरमैन, एन० टी० सी० ने बयान दिया यह 2.5.88 के फाइनेंशियल एक्सप्रेस में छपा है कि बडे शहरों मे जो कपड़े के उद्योग लगाए गए हैं, यह असफल हो रहे हैं और इनके असफल होने का एक कारण यह है कि इनको ईंधन पानी और दूसरे साधन मुहैया नही हो रहे हैं। इसलिए इन उद्योगों को आप थोड़ा सा देहाती क्षेत्रो मे भी फैलाइए ताकि पूरे हिन्दुस्तान के लोगो को कलकत्ता, बम्बई, मद्रास और अहमदाबाद जाकर के नौकरी न ढूंढनी पड़े। इनके घर के पास और इनके क्षेत्र में भी अगर आप उद्योग लगाएंगे तो इनके क्षेत्र का विकास होगा।

इन शब्दों के साथ मान्यवर, बहुत-बहुत धन्यवाद।

[**The Vice-Chairman, (Shri B. Saytanarayan Reddy)** in the Chair.]

DR. YELAMANCHILI SIVAJI (Andhra Pradesh) : Sir, on three occasions the textile policy was announced by the Government of India way back on August 1, 1978, on March 9, 1981 and the latest policy that is in vogue on July 26, 1985. In all these policy statements, the Government stated that pre-eminence of the cotton will be maintained and the sickness of the industry will be reduced; rehabilitation of those who lose their jobs will be taken care of and the per capita availability of the cloth will be enhanced. As per the statement of the Minister all these enunciations have proved to be wrong. The authors of these documents conveniently missed the figure of the per capita availability of cloth. As per the statement of the Minister when compared to 1984-85, in 1987-88 the per capita availability of cloth in this country has been reduced. No doubt, the price of

cloth has increased by 18 per cent since 1985, but at the same time the price of cotton has not been enhanced in proportion. Seventy two thousand employees lost their jobs as sickness has increased. As per the statement of the hon. Minister, about 140 units as on today have closed down. On the other hand the Minister has stated that the availability of cotton in the country is 1.02 lakh bales. I do not know wherefrom the Government has got these figures? The Cotton Advisory Boards do not maintain any figures at all. For figures they depend on organisations like the Indian cotton Mills Federation and the Cotton Association of India. So, instead of depending on them for figures, they can as well prepare their own statistics. They are having a galaxy of officers sitting in the Textile Ministry and in the Boards. They can prepare them.

If I remember correctly, the very next day when Mr. Mirdha took over as Minister for Textiles, he announced a long-term export policy for cotton. He had stated that five lakh bales of cotton will be exported every year, but his statement shows that one lakh bales of cotton have been imported. What is this? I fail to understand. These are all self-contradictory statements. So, what I would suggest to the hon. Minister as well as to the Government is to withdraw the existing textile policy. The Government need not wait for the Abid Husain report. It may take any number of months or years and I don't think the report will carry any weight. Abid Husain and his team did not visit any place and they did not elicit any opinion from the cotton growers, handloom weavers or anybody else. They are just sitting in their rooms and they may submit their report in due course. But I do not attach any importance to it. In this land of Mahatma Gandhi I am sorry to state in my part of the country, especially in Guntur and Prakasam districts 43 handloom weavers and more than 40 cotton growers died because of starvation and suicide. I don't know whether there is any other part of the society in this country where even after 42 or 43 years of Independence people are dying because of mass suicide. Only cotton growers and handloom weavers are committing suicides successfully in Prakasam and Guntur districts as the Government has failed to give any relief to the cotton growers or to the handloom weavers. We have mentioned about this several times on the floor of this august House and we represented the matter to the Government, but we have failed to evoke any response from the Government. I am very much doubtful whether this Government is sensible enough or not? When one part of the society is dying of starvation and is successfully committing suicide, the Government is not at all responsive. This is the situation that is going on. I need not enunciate the history. As you know, during the British Raj, the ships of the British were carrying shiploads of cloth and other things from this land. Since on their way back the ships would not float on the sea water, they were filling them with salt.

That is why Mahatma Gandhi launched the salt satyagraha against salt import from U.K. It is because our country is surrounded by sea on the three borders and so salt can be produced here as well. So Mahatma Gandhi launched satyagraha. In those days the handloom cloth produced in our area was so fine enough that we could fit the entire saree of 7 or 8 yards length in small match boxes. That was the fine quality of the cloth that was produced in Andhra pradesh more so in districts like Guntur, Prakasam and Krishna. Now, the human tragedy is that the handloom weavers are dying. On a survey it is revealed that the average family income per month is less than Rs. 200 per month in Andhra Pradesh. The hon. Minister wrote back to me about a month ago that about Rs. 60 lakhs has been released towards the relief measures for the handloom weavers. It is too small

[Dr. Yelamanchili Sivaji]

an amount. The statement of the hon. Minister shows that about Rs.666 crores has been allotted for the modernisation of the textile industry but Rs. 60 lakhs has been given to the handloom weavers. What is this discrimination? The hon. Minister himself states in his statement that the employment potential in the handloom sector has increased from 72.76 lakhs to 84.22 lakhs. So for 85 lakh people Rs.60 lakhs has been allotted and for a handful of the textile mills Rs. 666 crores have been allotted at a differential rate of interest of 4 per cent which is repayable after 20 years or so. So I must say allowing the cotton growers, allowing the handloom weavers to die and to end their life is not justified in these days when the Government is enunciating the so called socialism. A Committee was appointed, headed by Dr P.D. Ojha, Dy. Governor of the Reserve Bank of India. He came to all parts of our districts. He came to Guntur district and enquired and submitted a report and that report was also a very vague report and without any substance. I do not think that Dr Abid Husain report is any better than that. Dr Ojha said that the loans extended to the cotton growers should be resheduled without any interest concession, without any relief and without waiving the principal amount. The Government of Andhra pradesh waived the interest component extended through cooperative banks to the cotton growers. We appealed time and again to the Government of India: Why not you extend the same facility for the loans of the nationalised banks? The nationalised banks are having thousands and thousands of crores of rupees at their disposal or else the Government of India can put up additional capacity in the Nasikpress to print the notes as they are doing when there is deficit financing. It is not a big job for them. It is unprecedented and never in the history of the world such a large number of people committed suicide. So what I would like to suggest is that you extend the facilities as the Government of Andhra pradesh did and similar principle can be applied by the nationalised banks. We are doing it in several other sectors.

I had put a question in the Rajya sabha and the hon. Minister was kind enough to give a reply that the State Bank of India is financing some pickpocketers in the bid to rehabilitate them at a differential rate of interest. The State Bank of India financed 48 pickpocketers to the tune of Rs. 5000 each at the interest rate of 4 per cent. Why not the same facility be extended to the cotton growers and the handloom weavers? That is my question. When pickpocketer are eligible and when prostitutes are eligible at differential rate of interest through the nationalised banks the same facility you are not prepared to extend to the cotton growers and the handloom weavers. What a funny thing is going on, I do not understand.

The Cotton Corporation of India was started in this country to stabilise the market to save the farmers from the middlemen. but the Cotton Corporation of India has done precious little to save the cotton growers.

The Cotton Corporation of India has made some profit only in Andhra pradesh out of their purchases. But the CCI never enters the market and it always competes with the middlemen to exploit the farmers. I would like to suggest to the Government that you advise the Cotton Corporation of India to enter the market, to stabilise the price and encourage the farmers. That should be our policy. As you know, Sir, every 3 Kg. of cotton gives rise to 2 kg. of seed and one kg. of lint and 1 kg. of lint gives rise to 8 metres of cloth and the cloth that is produced from the cotton grown in Andhra Pradesh, especially in Prakasam and Guntur districts, is selling at Rs. 20 per metre. Out of Rs. 160, the poor farmer is not getting even Rs. 18 for which the millers get about Rs. 5 or Rs. 6 in the form of seed. So, my humble submission is, out of Rs. 160, please see that a reasonable share, that is at least 15 per cent goes to the cotton

growers who are the suppliers of raw material. Unless that is done, unless that safeguard is provided in the system, I do not think you are going to solve the problem. You may be solving the problem of big industry, you may be solving the problem of textile mills. Textile industry is the mother industry in this country. I know, the lobby is so powerful and day in and day out, the textile lobby is working around in the Central Hallf and moving around your Ministry. But the poor cotton growers cannot come to you *(Interruptions)*. My submission is that you help the farmers. Out of Rs. 750) *crores allotted as modernisation fund, nothing is allotted to ginning and pressing* mills. You know cotton is being exported from this country. But several times, the cotton bales that were supplies from our country were sub-standard. There is no quality control in this country. The export department can issue any certificate even for Rs. 10. It is so easy to get a certificate from the Agmark department and the exporters put sticks in the bales, nails, rats, chappals and what not. So, what I would like to suggest is you maintain some quality control. You maintain a stable policy of export of cotton, you give some relief, you supply yarn as well as dye to the handloom weavers at subsidised price. When this policy was enunciated on 22nd June, 1985, 22 items were earmarked exclusively for the handloom sector. But the mill industry, the textile industry, had got it stayed in the Supreme Court and the Government is not serious enough to get the stay vacated in the Supreme Court. Your counsel colluded with the industry and they are prolonging the case in the Supreme Court and the Ministry is not serious to see that the stay is vacated. Otherwise, the handloom weavers would not have died by committing suicide. I would like to suggest to you to introduce compensatory cash support for the handloom exports. Your Handloom Export Corporation is there, then the Handicraft and Handloom Export Promotion Council is there. What are they doing? What is the NTC doing? What is the Commerce Ministry doing? I cannot understand. In all the capitals, you are having the telex facility but you cannot get the orders. There is no dependable and stable export policy for the handlooms and cotton. What I would like to submit is that unless that some positive thinking takes place in the Ministry of Agriculture, in the Ministry of Textiles, in the Ministry of Commerce as well as the Ministry of Finance, the problem of cotton growers as well as handloom weavers will continue to worsen and I will not be surprised if during the next year or the coming two or three years. *the situation worsens and many more cotton growers and handloom weavers* starve and die in this country out of unnatural deaths. They will forced to commit suicide and all this will be due to the inefficiency of the Government. Thank you.

डा. रत्नाकर पाण्डेय (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी, मैं आपका कृतज्ञ हूं जो आपने मुझे इस ध्यानाकर्षण प्रस्ताव पर जो कि पटसन और वस्त्र उद्योग के संबंध में है, उस पर बोलने का अवसर दिया है । मान्यवर, मिर्धा जी ने, वस्त्र मंत्री जी ने जो वक्तव्य सदन के सामने रखा है वह आंकड़ों के हिसाब से, हर दृष्टि से यह सिद्ध करता है कि वस्त्र उद्योग के क्षेत्र में राष्ट्र ने निरंतर प्रगति की है। परन्तु जब वास्तविकता की ओर हम जाते हैं तो प्रतिवर्ष हम यह पाते हैं कि कपड़ा उद्योग में जो मजदूर काम कर रहे हैं या जो ऐसे जूट उद्योग बंद पड़े हुए हैं, उस क्षेत्र में हमें बहुत ध्यान देने की जरूरत है। हमारे माननीय मंत्री जी ने 1986 में जूट उद्योग को पुनर्जीवित करने के लिये एक विशेष कार्यक्रम की घोषणा की थी । कपड़ा मंत्रालय द्वारा इस कार्यक्रम को कार्यान्वित किया जा रहा है और यह खुशी की बात है कि इसके द्वारा जूट उद्योग की स्थिति में सुधार हुआ है । कई जूट की बंद पड़ी हुई मिलों को खोला गया हैं । जूट उद्योग के साथ देश के लाखों किसान ही नहीं बल्कि पूर्वोत्तर अंचल के लाखों कामगारों की जीविका निर्भर है। जूट

[डा॰ रत्नाकर पाण्डेय]

उद्योग प्रतिवर्ष 300 करोड़ रुपये का माल विदेशों को भेजता है जिससे बहुमूल्य विदेशी मुद्रा अर्जित होती है। किन्तु यह खेद की बात है कि कृत्रिम रेशे से निर्मित बोरों के उपयोग का कारण जूट से निर्मित बोरों की खपत भी कम होती जा रही है और इस उद्योग पर इसका प्रतिकूल प्रभाव पड़ रहा है। यह ध्यान में रखने की बात है कि कृत्रिम रेशे से बोरे बनाने का उद्योग संपूर्ण रूप से आयातित कच्चे माल का उपयोग करता है जिसके कारण देश का धन विदेशों में जाता है। जूट बोरा विधेयक को कृत्रिम रेशे से बोरे बनाने वाले उद्योग ने उच्च न्यायालय और उच्चतम न्यायालय में चुनौती दी थी जिसके कारण जूट बोरा विधेयक का प्रभावी कार्यान्वयन , जुलाई,1988 से ही आरंभ हो सका है। किन्तु कृत्रिम रेशे से बोरे बनाने वाला उद्योग कई तरीकों के इस विधेयक के उद्देश्यों की प्राप्ति में अड़चने डाल रहा है। वह वित्त मंत्रालय पर दबाव डाल रहा है कि एच डी पी ई बोरों पर शुल्क में कमी की जाए ताकि उनका उत्पादन व्यय कम हो और जूट से बने बोरों और कृत्रिम रेशे से बने बोरों के मूल्यों का अंतर और अधिक हो जाय । यह कृत्रिम रेशा उद्योग उपभोक्ताओं के माध्यम से भी भारत सरकार पर दवाब डालने का प्रयास हो रहा है । यदि इस दबाव में आकर सरकार ने कृत्रिम रेशा उद्योग को कोई रियायत दी तो उसे जूट बोरा विधेयक के उद्देश्यों की प्राप्ति में अड़चनें आयेंगी और जूट उद्योग पर निर्भर लाखों किसानों और श्रमिकों के हितों पर प्रतिकूल प्रभाव पड़ेगा। अतः मेरा वस्त्र मंत्री जी से यह अनुरोध है कि वह प्रत्यक्ष या अप्रत्यक्ष रूप से इस दबाव में न आये और जूट उद्योग को संरक्षण देने के लिए अपने कार्यक्रम को पूरी सावधानी के साथ क्रियान्वित करें। जो इम्पोर्टेड सेंथेटिक है जैसे किसी भंडार में, अन्न के भंडार में चूहा घुस जाय और कुतर डाले सारी चीजों को तो इसी प्रकार से इम्पोर्टेड सेंथेटिक उसी चूहे के रुप में है और पूरे जूट उद्योग को कुतर रहा है। इसलिए अब इस चूहे को पिंजरे में बंद करने की जरूरत है, चूहेदानी में बंद करने की जरूरत है। मैं विश्वास करता हूं कि मिर्धा जी इस ओर जरूर ध्यान देंगे।

दूसरी बात मैं यह कहना चाहता हूं कि मैं बनारस से आता हूं। बनारस में हस्त निर्मित कालीन उद्योग के क्षेत्र में 300 करोड़ रुपये का विदेशी मुद्रा का रोजगार होता है और दुनिया के कोने कोने में हमारे इस उद्योग द्वारा निर्मित वस्तुयें आयातित होती हैं। माननीय मिर्धा जी को मैं बधाई देना चाहता हूं कि हमारा एक कारपेट उद्योग मेला तीन वर्ष पहले जो प्रति वर्ष लगता है वाराणसी में और उसको लगाने के वक्त ही मैंने आग्रह किया था कि वस्त्र मंत्रालय द्वारा इसको अनुदान दिया जाय। इस वर्ष इन्होंने उस मेले के लिए हमारे आग्रह पर एक लाख बीस हजार रुपये का अनुदान दिया है। इस मेले में माननीय उपसभाध्यक्ष जी, देश के ही नहीं विदेशों के कोने-कोने से लोग आते हैं और मैं माननीय मिर्धा जी से अनुरोध करूंगा कि 1990 में जो मेला हो रहा है उस के लिए उनकी सेवा में 14 मार्च 1989 को एक्सपोर्ट प्रोमोशन एक्टीविटीज ग्रांट फार एम॰ डी॰ ए॰ टू आल इण्डिया कारपेट ट्रेड फेअर कमेटी फार दी फोर्थकमिंग कारपेट ट्रेड फेअर 1990, वाराणसी ने एक प्रतिवेदन दिया है और उस प्रतिवेदन में मांग की गई है कि 15 लाख 84 हजार 250 रुपये उस मेले के लिए दिये जाएं। इस मेले में कई देशों के यूनाइटेड स्टेट्स के वेस्ट जर्मनी, हालैंड, स्विटजरलैंड, जापान और हांगकांग के जो कारपेट के व्यवसायी आते हैं और कई सैकड़ों करोड़ों रुपये का के व्यवसायी आते है और कई सैकड़ों करोड़ों रुपये का व्यवासाय इस मेले के माध्यम से होता है। मैं विश्वास करता हूं कि मिर्धा जी इस पूरे ग्रांट को अवश्य रिलीज़ करेंगे ताकि मेला उचित ढंग से हो सके।

जहां तक हस्त निर्मित कालीन उद्योग का प्रश्न है कालीन उद्योग में प्रयुक्त होने वाला कच्चा माल जैसे ऊन और ऊन से बना धागा, सूती धागा, रंग-रसायनें के मूल्यों में विगत दो वर्षों से दुगुनी वृद्धि हुई है तथा ऊनी धागा मिलने में भी कठिनाई हो रही है। दो वर्षों में इस उद्योग ने बीस सूत्री कार्यक्रम के अन्तर्गत कालीन मजदूरों की मजदूरी में दुगुनी वृद्धि की है। एक मजदूर इस उद्योग में आठ घंटे कार्य करता है। मैं बनारस का रहने वाला हूं। मेरे नगर में यह उद्योग है। तीन सौ करोड़ रुपये का फारेन एक्सचेंज यह उद्योग देता है। वहां 40-50 रुपये मजदूरी प्रतिदिन एक मजदूर को, कर्मचारी को चार घंटे काम करने के लिए हम देते हैं। दो शिफ्ट में वह काम करता है। अन्तर्राष्ट्रीय बाजार में दो वर्षों में कच्चे माल और मजदूरी के मूल्यों में वृद्धि होने के कारण भारतीय कालीन अधिक मंहगा हो गया है। इससे निर्यात पर काफी बुरा प्रभाव पड़ा है। चीन, ईरान, पाकिस्तान, टर्की,

रोमानिया के कालीन सस्ते दामों में विश्व बाजार में प्रतिस्पर्धा कर रहे हैं। भारत में जो स्पिनिंग मिल्ज़ ऊनी धागा बना रही हैं वह इस उद्योग को ब्लेक-मेल कर रही हैं और अनावश्यक रूप से ऊनी धागों के मूल्यों में वृद्धि कर रही हैं। इसको रोकने के लिए सरकार तुरंत आवश्यक कदम उठाए। सरकार इस सन्दर्भ में ऊनी धागे का आयात कर के इस समस्या का समाधान कर सकती है। इस सन्दर्भ में हमारा एक प्रतिनिधिमण्डल भी मिर्धा जी से मिला था। **(समय की घंटी)** हमारे नगर का प्रश्न है माननीय उपसभाध्यक्ष जी आप दो मिनट का समय और दे दें। इस समस्या का मंत्री जी समाधान कर सकते हैं। ऊनी धागों की कीमतों में जो अनावश्यक वृद्धि की गई है उसको कम करने की व्यवस्था आप करें अन्तर्राष्ट्रीय प्रतिस्पर्धा को ध्यान में रखते हुए अब तक 12 लाख मजदूरों की आर्थिक स्थिति को मजबूत करने तथा एक हजार करोड़ रुपये के निर्यात के लक्ष्य तक पहुंचने के लिए जो लक्ष्य हमने रखा है जो कारपेट एक्सपोर्ट प्रोमोशन काऊंसिल आपका है वह चाहता है कि एक हजार करोड़ रुपये के कालीन का निर्यात हो। आप खादी पर पांच परसेंट इनसेंटिव देते हैं, आप हौज़री उद्योग पर इनसेंटिव देते हैं। आज मिर्धा जी से मैं आग्रह कर रहा था कि वे कामर्स मन्त्रालय से कहे कि पांच परसेट इनसेंटिव हमारी कारपेट इंडस्ट्री के लिए दिया जाए इससे 12 लाख मजदूर प्रभावित होंगे और बीस सूत्री कार्यक्रम आप की सरकार जो चला रही है उससे 12 लाख मजदूरों को वंचित न करे। अगर आपको व्यावसायिओं पर विश्वास नहीं है तो आप अपने माध्यम से जो उसमें काम करने वाले मजदूर हैं उनमें उस इनसेंटिव को बांट दें लेकिन पांच परसेंट हम को देना होगा। यह हमारे साथ अन्याय न किया जाए क्योंकि आप हौज़री पर खादी पर यह सब पर दे रहे हैं। जहां तक ब्यूरोक्रेटस की बात है यह तो जरुर कहेंगे कहीं न कहीं अड़ंगा लगा देंगे कि यह खानापूर्ति नहीं हुई अगर बयूरोक्रेसी के बल पर आप चलना चाहते हैं तो मैं कहूंगा कि आप समाज के निर्माताओं में हैं और हम विश्वास करते हैं कि बहुत दिनों तक पद पर आपको नहीं रहना है और बड़े कामों में आपको जाना है इसलिए कुछ ऐसा कर के जाईये जिससे राष्ट्र के मजदूर, बुनकर, गरीब आपकी जय-जयकार करे। इसलिए 5 परसेंट इन्सेंटिव वाली जो हमारी मांग है उसे अवश्य आप पूरा करें। कालीन निर्यात संवर्धन परिषद आपके मंत्रालय ने इस उद्योग के उत्थान के लिए बनायी थी . . .**(समय की घंटी)** लेकिन आज यह भ्रष्टाचार का अड्डा बनी हुई है। सरकार यहां चुनाव करना चाहती है। पिछले वर्ष भी मैंने आपसे कहा था कि चुनाव में भयनाक धांधली हुई है लेकिन लाख चाहने पर भी आपसे उस पर कोई कार्यवाही नहीं हो पायी। इस बार भी इनका चुनाव 30 मई, 1989 को हो रहा है और चुनाव की घोषणा आपने की है, यह स्वागत योग्य है। सरकार को चाहिए कि चुनाव अपनी देखरेख में कराये, जिससे चुनाव में जो गुंडागर्दी और धांधली की जाती है वह न हो पाये और सच्चे जन प्रतिनिधि बहुमत के बल पर वहां आये ताकि जो उद्देश्य है कारपेट एक्सपोर्ट प्रोमोशन काउंसिल का है वह सफल हो। इसके साथ ही, इस समिति ने विदेशी ग्राहकों को आकर्षित करने के लिए जो मेला लगाया है। इसके लिए आप अनुदान देने का कष्ट करें।

माननीय सभापति जी, अभी हमारे माननीय डाक्टर शिवाजी बोल रहे थे कि जो हैंडलुम वीवर्स हैं उनकी स्थिति बड़ी ही दयनीय है और वे दुखद अवस्था में आज पहुंच गये हैं। बनारस के आसपास और पूरे पूर्वांचल में बुनकरों का बहुमत है और इन बुनकरों के बीच में जो मिडिलमैन हैं वे सब कुछ पचा जाते हैं। टी.बी. से हजारों बुनकर मर जाते हैं, हजारों बुनकर एक समय खाना खाते हैं। आपकी जानकारी के लिए मैं बताना चाहता हूं कि भारत सरकार गरीब लोगों के लिए जनता मर्दानी धोती पर सबसिडी देती है लेकिन वे धोतियां अगर आप प्रमाणिक धरातल पर जांच कराये तो वे धोतियां छापा के लिए आगरा, मथुरा, एटा, फरुखाबाद या और अन्य जगहों में बिक गयी और गरीबों में नहीं बंटी। इस तरह से नीति कुछ कार्यान्वयन कुछ चलने वाला नहीं है। जनता को न मिल करके जो लोग सामान रोकते हैं उनको जेल के शिकंजो में बंद करें और उन पर कड़ी कार्यवाही करें, सी.बी.आई के द्वारा इस मामले की जांच करायें।

इसके साथ ही सूत का भाव बड़ी तेजी से बढ़ रहा है जबकि रुई का भाव कम होता जा रहा है। आल इंडिया हैंडलूम कोआपरेटिव एसोसियेशन है। हैंडलूम हाऊस का चुनाव दो साल से नहीं हुआ है। कोई आईएएस रिसीवर बैठाया जाय और उसकी देखरेख में चुनाव हो। इस देश में अनेकों शोरूम्स हैं और विदेशों में भी लेकिन न उसकी बैलेंस शीट दो वर्षों से आपके पास आयी है, न स्टाक चेकिंग हुई है, न आडिट रिपोर्ट आई है। सरकार चल रही है और उस सरकार के अंतर्गत हैंडलूम कारपेरेशन चल रहा है लेकिन वहां चुनाव नहीं हो रहा है और अन्य सारी चीजें हैं। हो क्या रहा है। इन चीजों पर आपको ध्यान देना होगा...... **(समय की घंटी)**

[डा॰ रत्नाकर पाण्डेय] –

रेशम इम्पोर्ट हुआ है। माननीय उपसभाध्यक्ष जी, मैं एक महत्वपूर्ण बात कहना चाहता हूं।

उपसभाध्यक्ष (श्री बी॰ सत्यनारायण रेड्डी): समाप्त कीजिए।

डा॰ रत्नाकर पाण्डेय: इसी पर समाप्त करूंगा।

10 टन रेशम बनारस के लोगों की मांग पर आपने दिया। बनारस के एक तथाकथित केन्द्रीय नेता ने अपने एक समर्थक के कोआपरेटिव के माध्यम से, मिर्धा जी नोट करें, जाली कोआपरेटिव बना करके 10 टन रेशम जो आपने दिया उसका दुरुपयोग किया। वह बनारस में ब्लैक में बिका और वहां के जो हमारे बुनकर हैं वे तरस रहे हैं, टी॰बी॰ से मर रहे हैं, खाने को नहीं मिल रहा है। जो ब्लैक करने वाले लोग हैं उनका बैंक बैलेंस देखा जाये कि किस रूप में कैसे आया है। आपने जांच भी वहां भेजी दो महीने पहले। वहां सोसाइटियां फर्जी बनायी गयी है और वितरण दिखाया गया है पर हुआ नहीं है। बैंकों से वेरीफाई कराया जाये कि जिन सोसाइटीज को रेशम दिया गया उनका बैंक में प्रापर एकाउंट है कि नहीं। जो अधिकारी यहां से जांच के लिए गये थे, उन्होंने बनारस के ए॰ टी॰ आई॰, सुपरवाइजर्स, इंस्पेक्टर्स और सोसाइटी के अध्यक्ष से मिलकर रजिस्टर पर कार्यवाही कर दी, कोई जांच नहीं की। जांच अधिकारी भी दोषी हैं। दो महीने पहले आपने जांच भेजी थे। रेशम जो इम्पोर्ट हो वह सेंट्रल सिल्क बोर्ड या हथकरघा निगम द्वारा सही रियायती दामों पर ठीक से वितरित किया जाये और इस मामले की जांच आप सी॰ बी॰ आई॰ से करायें। बनारस के हजारों बुनकर आपको गवाही देने के लिए तैयार हैं, आप खुद चलें देखें कि रेशम वितरण में धांधली की गयी है जो 10 टन रेशम आपने दिया वह उपभोक्ताओं के पास नहीं पहुंचा। यू॰पी॰ हैंडलूम कारपोरेशन को जो सब्सिडी, ग्रांट और रिबेट दी जाती है उसका भी दुरुपयोग हो रहा है इन सब की प्रापर जांच करवाये और बहुत से हैंडलूम के लोग भूखों मर गये हैं

माननीय उपसभाध्यक्ष जी, आज आपके प्रांत आन्ध्र के, गोली वीराजानेयुलू, जोकि गुंटुर के समाज सेवी हैं, हैंडलूम में काम करने वाले लोगों के उपसभापति या सभापति हैं, आप उनको जानते होंगे, उनका तार मुझे मिला है कि वह सत्रह सौ बुनकरों को लेकर भारत सरकार से मिलने आ रहे हैं और आज रात को वह दस बजे की गाड़ी से यहां पहुंच रहे हैं। मिर्धा जी आप उनसे जरूर मिलें।

जो कच्चा माल जिनकों उत्पादित करने के लिए दिया जाता है, मैं आपसे जानना चाहता हूं कि क्या आंध्र में 23 बुनकर सुसाईड करके नहीं मर गये हैं? मैं जानना चाहता हूं कि आंध्र में लोगों ने आत्महत्या की है या भूखों मर गये हैं?

सारे देश में बुनकरों की स्थिति आज दयनीय है, दुर्गति में पड़ी हुई है। उन बुनकरों के साथ अन्याय न हो और बीच के जितने दलाल हैं, कोआपरेटिव के नाम पर क्या होता है? बनारस में साड़ी खरीदने का सेंटर हमारी उत्तर प्रदेश की सरकार ने मिर्मित किया है, दर्जनों जो साड़ी नहीं बनाते हैं, वे एजेंट पैदा हो गये, सफेदपोश सत्ता के दलाल वहां साड़ी सप्लाई करते हैं। रू॰ 200 की साड़ी पांच-पांच सौ में वहां सप्लाई की जाती है। इस तरह के जो भ्रष्टाचार हैं कुछ लोग मानते होंगे कि भ्रष्टाचार ही शिष्टाचार है। हम इसमें विश्वास नहीं करते हैं। जहां भ्रष्टाचार होगा, वहां न्याय नहीं हो पायेगा। सिक मिलों के मजदूरों को आप काम दीजिए, अन्यथा लाखों मजदूर आज बेकार पड़े हुए हैं। उन मजदूरों को अगर काम नहीं मिलता है, तो वह भुखमरी के कगार पर पहुंच गये हैं। **(समय की घंटी)** वह सिक मिल्स जो एकदम बेकार पडी हुई हैं, उनको बेच दीजिए और मजदूरों को एक साथ उसका भुगतान करिए ताकि वह कोई रोजगार कर सकें।

इन्हीं शब्दों के साथ, माननीय उपसभाध्यक्ष जी, मैं कहना चाहता हूं कि हमारा ज्ञान, कर्म, इच्छा, इन तीनों में एकता होनी चाहिए।

ज्ञान भिन्न, कुछ क्रिया दूर है, इच्छा पूरी हो क्यों मन की,
एक दूसरे से न मिल सकें,
यह विडम्बना है जीवन की।

इसलिए वस्त्र मंत्रालय अगर गांधी जी के कुटीर उद्योग की स्थापना में विश्वास करके गरीबी रेखा से नीचे जिंदा रहने वाले बुनकरों के लिए कुछ नहीं करती है और केवल आंकड़ों का जाल जुटाती है जिसका सहीं ढंग से उपयोग नहीं होता है, जो चीजें आप करते हैं।

हमारे बनारस में आपने रेशम का उत्पादन करने के लिए नौगढ़ में रेशम उत्पादन केन्द्र स्थापित किया, लेकिन एक प्रान्तीय मिनिस्टर ने उसको मिर्जापुर में—एक दूसरे जिले में उत्पादन केन्द्र है—लेकिन उसका हेड आफिस बनवा दिया मिर्जापुर जिले में, जबकि बनारस में उत्पादन होता है। सामान्य एक लेमैन भी जानता है कि जिस जिले में केन्द्र हो, उन जिले में ही उसका हेड आफिस होना चाहिए। यह सब विडम्बनायें हैं। आप इन्हें जरूर दूर करिए। हम विश्वास करते हैं कि आपकी डाइनैमिक लीडरशिप में कपड़ा मंत्रालय का काम आपने लिया है और उस काम को आपने अंजाम दिया है, सफलता मिली है हमें और जो भ्रष्टाचार की जड़ में लगी हुई कुचक्री, दुष्चक्री और सत्ता के दलाल चाहे वह कितने ही बड़े उत्तर प्रदेश या देश के पदों पर बैठे हुए हों, उनको बेनकाब करिए, तब राजीव गांधी का सपना पूरा होगा और उनकी वस्त्र नीति को आप सफल करेंगे जो जिसकी कि उन्होंने 1985 में पूरी नई भावना के साथ घोषणा की है।

मैं विश्वास करता हूं कि मेरी बातों पर आप ध्यान देंगे और 5 प्रतिशत आप सब्सिडी अवश्य देंगे और कारपेट के मेले के लिए रूपया देंगे और जो भ्रष्टाचार के केसिज़ मैंने आपको दिये हैं, उनकी जांच करवायेंगे और जो दोषी पाया जाएगा, उसे जेल के शिकंजों में आजीवन कारावास की सजा दिलायेंगे तब राजीव गांधी का सपना आप पूरा करने में सफल होंगे।

उपसभाध्यक्ष जी, मैं बहुत अधिक बोल गया। इसके लिए मैं आपसे क्षमा मांगता हूं।

धन्यवाद।

SHRI ASHIS SEN (West Bengal): Mr. Vice-Chairman, Sir, please permit me to speak slowly as I am not well, and I will take some time.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): If you want, you can come to the front and speak.

SHRI ASHIS SEN: The hon. Minister has referred to jute industry. The issue we are discussing now has got two parts, jute and cotton textile. The note that has been given by the hon. Minister gives a picture that everything is very nice on these two fronts. For jute, I am thankful, he has at least mentioned that 4 million jute growing farmers and around 2.5 lakh industrial workers are dependent on that, and he has also said of certain vicissitudes on account of synthetic substitutes in the industry which have been fluctuating in recent years and the Government has taken certain protective measures. I do not know what those measures are because he has not mentioned it. He has also said that the steps taken by the Government include procurement of raw jute at minimum support price, but in practice we do not find any reflection of that. Again he has said that the package of measures announced by the Prime Minister in September 1986, on the eve of the last election, for long-term development of the jute industry as a whole is under different stages of implementation. But what we find today is — as I am sick today — more and more units of the industry are turning sick or are made sick.

For the jute industry, the source of supply is the raw material, the jute fibre, and then whenever the material comes in the market, the millowners do not purchase it. The idea is to create a glut in the market and that is made full use of by the millowners to push down the price of the raw jute, with the result that the farmers do not get return for their produce, not even to cover their cost of production. But if what the Minister has said, had been the correct position, why should the Jute Corporation be there? If the Jute Corporation has been set up, is it only to have an office and occasional work? If the Jute Corporation takes up the responsibility for taking over the entire jute coming into the market — I mean the raw jute — then the millowners will not have the opportunity to play their game with the jute growing farmers, and the farmers will be greatly benefited. That is one social task for the benefit of the farmers, and the Jute Corporation of

[Shri Ashis Sen]
India could do it under the auspices of the Government of India.

There have been lots of closures and lockouts, as a result of which, more than a lakh of jute workers are jobless. In spite of that, the protective measures sought to be taken remain only on paper, and not in reality. It is because the jute industry units are misusing funds; the owners are misusing this money. Resources of the mills are also being misused by them and are being siphoned off to other avenues where they have got their interests and they are thus killing the jute industry.

What are the basic reasons? Introduction of bulk handling of various commodities in developed countries, introduction of synthetic bags in developed and developing countries as packaging material and introduction of paper bags in substitution of jute, lack of development in agricultural marketing and processing of jute in India and some sort of an artificial crisis created by the jute magnates, have become periodical phenomenon for exploiting the jute growers against their legitimate demands and rights to wages and other things.

Now, synthetics is one issue which has come as one of the maladies for the jute industry. Once it was in the papers also and I want to ask the same question. Can't the Government say that certain organisations like the Fertilizers Corporation, the Food Corporation, sugar industry and even those in public sector should make use of jute bags instead of synthetic bags or paper bags? That will create a demand for jute.

Sir, in August, 1987, the hon. Minister said that one of the reasons for closure of the mills is labour trouble. I come from an area which is surrounded by jute mills, on both sides of the river Hooghly. Now, is it true? Is he in a position to say so, that labour trouble is the cause, mill by mill, unit by unit? Can he say that the crisis has arisen because of labour trouble? The reasons lie elsewhere. Either the Government is not taking note of them or they want to wink over it because the jute magnates may be financing the ruling party for the elections.

SHRI SANTOSH BAGRODIA: No.

SHRI ASHIS SEN: May be or may not be. I am not sure. But I can say that it has been reported in the newspapers that the sugar magnates of U.P. have said that they can contribute Rs. 20 crores to a certain political party if increase in price is allowed. I am not mentioning the name of the political party. You can infer it.

SHRI SANTOSH BAGRODIA: Not the Congress(I).

SHRI ASHIS SEN: It is not true that because of labour trouble this is happening. The crisis is not only in West Bengal alone. There are also other States. Assam, Tripura, Bihar, U.P., Andhra Pradesh etc. We cannot brush aside this problem. You cannot brush aside this problem simply by saying that something is being done year after year. The problem is still continuing. No solution is in sight. This sector is an important foreign-exchange earner. Do we not have the responsiblity to see to it that this industry is put on proper health?

The crisis is there only in our country. But look at Bangladesh. There is no crisis. It is a booming industry there. There is a little distance away, Vietnam is there. We are told that they are establishing new jute mills. No problem is there. They are setting-up new mills. But in our country, where the industry is traditional and it has been there for the last hundred or hundred and fifty years, we are facing crisis. The Government is not in a position to see that this problem is solved. Why is such a situation? The jute mag

nates want to kill the industry. They want to swallow the industry. They want to deprive the workers of their wages. They do not pay even the provident fund deposit. They do not deposit even the insurance cover not to speak of the gratuity. I do not know where the money goes. Is it that the money is diverted to some other units or it is utilised for some other purpose? I do not know where this money goes.

Sir, those people who are directly contributing to production of the industry have given memoranda. They want that the mills should be nationalised. You may say that you do not have the money for nationalisation. Nationalisation does not necessarily mean that you have to pay money to those who have committed fraud, to those who have swallowed money and who have made these mills sick. It is not necessary that they should be paid the compensation here and now. They need not be given compensation now. They can wait.

As I said, there should be immediate nationalisation of the jute industry. There should be purchase of raw jute and finished products by the J.C.I. There should be a complete ban on the import and use of these granules, synthetic raw materials, in replacement of jute bags. You should consider, at least, some of these suggestions. You have got to provide funds to the Jute Corporation of India. This has got to be done and the mill-owners should not be given the liberty to put down the price. Closed and locked-out mills should be reopened with full employment pending nationalisation. Arrangement should be made for deposit of provident fund including the arrears. All these things are there. The price of raw jute should be fixed in consultation with the organisations of farmers, peasants, and it should not be arbitrarily fixed. The concerned Governments should have a say in regard to the research institutions and other things This is in regard to jute.

Now, I would like to mention something about cotton. You have the new textile policy. The high price hike in the cotton yarn has led to a disastrous effect on the handloom and powerloom workers who lost their jobs. The widest ever displacement due to closure of 80–90% of the handloom and powerloom units. It has been stated by the Minister that there has been a lot of improvement so far as the textile industry is concerned. Thirty lakh new jobs have come! As Mr. Morarka has pointed out, wherefrom these 30 lakh new jobs have come, I do not know. Is he wilfully or unwittingly misleading the house by making such statements and giving such figures? When the people of our country are getting very limited quantities of clothes, there have been schemes and efforts on the part of the Government for export of garments and clothes. Why when the majority of our people are naked and they do not even have the minimum quantity of clothes? We find that the per capita production of cloth in 1964-65 was about 15.2 metres. In 1986-87, it has come down to 10.64 metres. So far as man-made fibre is concerned, it has come down to 4.4 metres. So availability to the people is getting reduced. At the same time, the poverty of people is not allowing them to get it.

What about janata cloth? Can we not give sufficient subsidy so that janata cloth is produced and mills are allowed to continue like that instead of going in for sophisticated synthetic fibres for export purpose? This is for wider profits of the mill-owners and not for the benefit of the poor people of our country. Scrap this National Textile Policy. Nothing short of that can pave the way for resolving the present catastrophe and crisis in the textile industry.

There is invasion of polyester. The prices of cotton, silk staples should be reduced and these should be supplied to the weavers through the public distribution system.

[Shri Ashis Sen]

You should ban the export of yarn. Let the yarn be made available to my country's weavers. In the note we find that some market development assistance schemes for the handloom sector are to be introduced from this year.....Two minutes more, Sir,....We get a rebate of 20% so that the bulk of the handloom products are marketed for about 30 or 40 days a year. One of the items is for review of rebate for the handloom industry. It is sought to be reduced from 20 to 8% ! If whatever is given by way of subsidy or in the nature of rebate is to be reduced, indirectly it means that the purpose is not exactly for improvement and development of the handloom and powerloom sector but something else. Otherwise we are not in a position to understand this.

Can the Minister give an assurance that in this consultative team that will be there, the concerned State Governments will be associated for the market development assistance scheme and other assistance schemes for the handloom and powerloom sector? Will the Minister please assure us that the concerned weavers organisations and the concerned State Governments will be associated with that? Can he not give interest-free loans of Rs. 15–20 thousand to the weavers. How many hundred of crores of rupees we are giving by way of subsidy and writing them off from the nationalised banks? 140 mills are closed. The plight is there for everybody to see. The question of amalgamation is there. Thirteen hundred crores of rupees is the accumulated loss of the NTC. How many hundreds of crores of rupees are being written off by the commerical banks by giving loans of one crore and above to the monopoly houses? Can we not force them by confiscating their properties to bring that money back so that at least 260,000 workers of the textile industry or even the NTC can be provided with funds?

5.00 PM

Do away with the corrupt and notorious sections of management. You are protecting them. Throw them out. Then the NTC units will naturally become a really viable proposition with the association and participation of the workers and unions there. For this I want to make a suggestion.

Rs. 750 crores have been earmarked for modernization. The sanctioned amount is Rs. 660 crores. We do not know how much is utilized. Sometimes the issue is projected by the Government as one between the mills and the handlooms as if there is a conflict between the two. Who is giving more production?...*(Interruptions)*... I would request that the concerned unions, weavers' organizations and peasants' organisations be taken into consideration for representation on proper committees to see that these things are done properly so that attempts are made to solve the crisis.

Thank you, Sir, for giving me a little more time.

उपसभाध्यक्ष (श्री बी० सत्यनारायण रेड्डी): श्री मुहम्मद अमीन अंसारी। आपके 3 मिनट।

श्री मुहम्मद अमीन अंसारी: मैं तो आधा घंटा चाहता हूं, बड़ी ज्यादती मेरे साथ होगी ...**(व्यवधान)**...

श्री अरविन्द गणेश कुलकर्णी (महाराष्ट्र): यह बनारस वाले है, ज्यादा टाइम दें।...**(व्यवधान)**...

श्री मुहम्मद अमीन अंसारी: उपसभाध्यक्ष जी, मैं तो खालिस ताने-बाने वाला हूं, मैं तो इलाहाबाद का रहने वाला हूं। मेरे साथ इंसाफ होना चाहिए।

[**उपसभाध्यक्ष (श्री जगेश देसाई)** पीठासीन हुए]

मैं उपसभाध्यक्ष जी को एक शेर सुनाकर अपनी बात शुरू करूंगा। मैंने भजन लाल जी को सुनाया था जब

उन्होंने कपास का भाव बढ़ाया था। तो मैं अपने मंत्री जी की नजर कर रहा हूं। हमको अपने मंत्री जी, टैक्सटाइल मिनिस्टर, मिर्धा जी पर पूरा विश्वास है और जिस तरह से वे काम कर रहे हैं, हमको उस कार्य पर पूरा भरोसा है, सारे काम अच्छे हो रहे हैं। मैं इनकी नज़र कर रहा हूं।

हमीं चराग़ की लौ हैं,....

उपसभाध्यक्ष जी, मैं तवज्जो चाहूंगा :—

हमीं चराग़ की लौ हैं, हमीं हैं परवाने
ये और बात है कि महफिल हमें न पहचाने।

मान्यवर, हम बुनकर न होते तो लोग नंगे रहते। आजादी की लड़ाई में हमारे अंगूठे काटे गए, जेल में गए, समुद्र में डुबवा दिए गए, मानचिस्टर में ले जाकर के हमको गोली से उड़वा दिया गया, पर हमने हिन्दुस्तान के उस फन को बरतानियों के हाथ नहीं बेचा। हमने अंगूठी में मलमल निकाली, हमने क्या-क्या नहीं बनाया? विक्टोरिया ने पहना, बरतानिया की मल्लिका ने हमारे कपड़ों को पहनकर के छिप-छिपकर के आइने में अपनी शक्ल देखी। साहिबान, यह सन्नत हमारे हिन्दुस्तान की देन है, कोई मामूली बात नहीं। आज कृषि के बाद अगर कोई रोटी-रोजी का रास्ता है। तो सिर्फ कपड़ा उद्योग है और हमारे प्रिय प्रधान मंत्री जी चाहते हैं कि छोटे उद्योगों, लघु उद्योगों की तरक्की हो, विकास हो, बेरोजगारी खत्म हो, लोगों का फन, उनका हुनर बाकी रहे ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री जगेश देसाई): टाइम बहुत हो गया है, आप काम की बातें कहिए तो कुछ करेंगे, भाषण करेंगे तो कुछ नहीं होगा। ...(**व्यवधान**)...

श्री मुहम्मद अमीन अंसारी: सर, मुझे किसी दिन आधे घंटे का टाइम दिलवा दीजिए, बड़ी कृपा होगी। उस दिन हिन्दुस्तान, उत्तर प्रदेश के ताने-बाने को आपके सामने तान दूंगा और बाना चला दूंगा। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री जगेश देसाई): मैंने तो आपको 5 मिनट का टाइम दिया था, 3 मिनट हो गए हैं।

श्री मुहम्मद अमीन अंसारी: पहले वाले भाई तो 35-35 मिनट बोले हैं।

मान्यवर, एक बात कहना चाहता हूं। यह जो टैक्सटाइल पालिसी बनी है, वह नकारा है, उस पर फिर से गौर होना चाहिए। बुनकर नुमाइंदों के, जो बुनकर हों, जो ताना-बाना जानते हों, जो सूत का काम जानते हों, जो रंगाई, बुनाई, कताई, सब जानते हों, वे बैठे। फालतू एयर कंडीशन वालों को ज़हमत मत दें, तब जाकर के यह बुनकर पालिसी अमल में आ सकती है और हमारे प्रधान मंत्री जी का ख्वाब पूरा हो सकता है।

एक बात और कहना चाहता हूं कि बड़ा जुल्म हो रहा है। यह बुनकर की संस्थाएं चाहे जितनी हों हर स्टेट में, उत्तर प्रदेश ने तो मिसाल कायम की है, कोई भी एक फीसदी, एक परसेंट भी कोई बुनकर तबके का आदमी नौकरी में नहीं रखा जाता।

जब कि उनके यहां आज भी पढ़े लिखे लड़के मौजूद हैं। सिर्फ एक अधिकारी बन गया तो उसके साले का साला, उसके बहनोई का बहनोई सब चले जाते हैं। उत्तर प्रदेश सरकार की लिस्ट आप मंगाकर देख लीजिए, सरकारी कागजात मंगाकर देख लीजिए तो उसमें आपको रिश्तेदारी ही रिश्तेदारी नजर आएगी। इसलिए मेरा कहना है कि जो फालतू लोग हों उन संस्थानों में उनको आप निकाल बाहर कीजिए। यहां से ग्रांट चली जाती है और जो साइकिल पर चलने वाला था वह आज जीप पर चलता है। सवा लाख की जीप आती है, लेकिन चल रही है। पेट्रोल का, डीजल का खर्चा कहां से आता है हैंडलूम कारपोरेशन में, यह सब बंद होना चाहिए। देहात में रहने वाला साइकिल से चले जैसे पहले चलता था, तब आप इसको सुधार सकते हैं।

दूसरी बात यह है कि कपड़ा उद्योग हिन्दुस्तान का अजीम उद्योग है। इसके अंदर दिल की धड़कन है। क्या सरकार उस धड़कन को रोकना चाहती है? इसको बराबर बना रहना चाहिए, इसको खून मिलना चाहिए, तभी यह धड़कन भी रह सकती है। मान्यवर, अगर पावरलूम सैक्टर हिन्दुस्तान में न होता तो क्या हालत होती, आप अंदाजा लगा सकते हैं। हिन्दुस्तान के अंदर पावरलूम को बढ़ावा दिया पंडित जवाहरलाल नेहरू ने, इसको बढ़ावा दिया इंदिरा गांधी ने इसको उन्होंने बढ़ावा न दिया होता तो आज भिवंडी, महाराष्ट्र में या गुजरात में पावरलूम की तरक्की और खुशहाली देखने को न मिलती। यह तरक्की और खुशहाली पंडित जवाहरलाल नेहरू की देन है। इंदिरा गांधी ने उनको बढ़ावा दिया। आज वहां के कामगारों के मुंह से इंदिरा गांधी की, जवाहरलाल नेहरू

[श्री मुहम्मद अमीन अंसारी]

की आवाज निकलती है। आज वहां के कपड़े की मिसाल नहीं है। आज वहां चाइना या जापान से भी अच्छा कपड़ा बन रहा है। पावरलूम में। उसने अपना मकाम पैदा किया है।

श्री अरविन्द गणेश कुलकर्णी: अच्छा भाषण कर रहे हैं, मिनिस्टर साहब सब कुछ समझते हैं।

श्री मुहम्मद अमीन अंसारी: लेकिन भाव बढ़ता चला जा रहा है, उस पर कोई अंकुश नहीं है। कपास का भाव बढ़ा दिया, हमने मान लिया, मगर जिस रेशियो से कपास का भाव बढ़ा था, उसी रेट से एक साल के लिए सूत का भाव भी निर्धारित करें। एन०टी०सी० की आपकी मिल हैं, कताई मिलें सरकार की हैं। अगर आप नहीं करते हैं तो यह बुनकर के साथ दुश्मनी में सारा काम हो रहा है, आज उनकी आवाज को मैं हाउस में उठा रहा है। मैंने उत्तर प्रदेश के लोगों को रोके रखा है, मैंने उनसे कहा है कि हमारे हाउस में आपको इंसाफ मिलेगा, हमारे मंत्री से, हमारे प्रधान मंत्री से इंसाफ मिलेगा। इसलिए मैं आपसे इंसाफ के लिए कहता हूं।

मान्यवर, जो धागा पावरलूम में लगता है, ड्यूटी लगे, ऐक्साइज लगे, सब कुछ लगे और पावरलूम जो लाखों की तादाद में लग रहा है, कितना रुपया उनको कर्जा दिया गया और कितना रुपया हैंडलूम को मिला? आपकी एन०टी०सी० की मिलों को 113 करोड़ रुपए का घाटा होता जा रहा है, जो अनुदान दिया जाता है वह अलग है। हमको दिया जा रहा है जीरो, कुछ नहीं और हम खून पसीना एक करके अपने को मुल्क को बनाने के लिए, अपने मुल्क की तरक्की के लिए दिन-रात मेहनत करते हैं, बेरोजगारी को, बेकारी को दूर करते हैं, कपड़े का उत्पादन करते हैं, आपको एन०टी० सी० की चिन्ता है। आप मंगा लीजिए ऐजेंटों की लिस्ट, वह वही है जो सीताराम जयपुरिया जी के जमाने में थी, चाहे रायबरेली हो, मऊनाथभंजन हो, ऐजेंट नहीं बदलेगे क्योंकि हमारे अधिकारी जो बैठे हुए हैं उनका साया है उन पर मंत्री बेचारे कोशिश करते हैं, लेकिन वह कह देते हैं कि सब ठीकठाक है। हम कहते हैं कि छापा क्यों नहीं डालते, क्यों पैसा लिया जा रहा है जब 104 का रेट है?..

उपसभाध्यक्ष (श्री जगेश देसाई): अब आप समाप्त कीजिए। जो आप कहना चाहते हैं, वह उनको बता दीजिए, समय नहीं है।

श्री मुहम्मद अमीन अंसारी : मान्यवर, एन०टी०सी० की जितनी मिलें है उनको बेच दें उसमें सिर्फ धागा बनाने की मशीनें लगायें चाहे टैरीकोट यार्न की हो या कौटन यार्न की हो तब जाकर उसका मसला हल होगा। वह मिलें फायदे में चलेगी। यह मेरा अनुरोध है। मुझे उम्मीद है हमारे मंत्री जी इस पर ध्यान देंगे।

पावरलूम के बारे में कहना चाहता हूं कि घुट-घुट कर वह मर रहा है। एक हैन्डलूम में काम करने पर तीन लोग लगते हैं— एक वह खुद, उसकी बीवी और उसका बच्चा। तीन रुपये रोज एक आदमी को मिल पाते हैं। इतनी कम मजदूरी उनको मिलती है। आज वह किस तरह से खाना खा पाते हैं यह शायद आप नहीं जानते होंगे। आज कोई मजदूर ऐसा नहीं है जो तीन वक्त खाना न खाता हो— नाश्ता करता है और दो वक्त खाना खाता है। बुनकर बड़ी मजदूरी में वह अपना पालन कर पाता है। डेढ़ करोड़ आदमी उससे मुतल्लिक है इस मुल्क में। आज इस पर कतई ध्यान नहीं दिया जा रहा है। हैंडलूम के नाम पर पावरलूम का माल खरीद कर हमारी मरकजी सरकार से, सबसिडी ली जा रही है, अनुदान लिया जा रहा है। मैं कहना चाहता हूं कि कर्नाटक से पावरलूम की मिलों का सिल्क कपड़ा हमारी हैंडलूम कारपोरेशन उ०प्र० खरीदती है और उसको छपवाती है। महाराष्ट्र से सूती कपड़ा पावरलूम का खरीद कर हैंडलूम के नाम से बेचा जाता है और केन्द्रीय सरकार से, मरकजी सरकार से सबसिडी ले लेते हैं, अनुदान ले लेते हैं। हमारे उत्तर प्रदेश हथकरघा निगम में तीस परसेंट मुनाफा लिया जाता है। वह जनता को तबाह कर रहे हैं। यह सबसिडी न दीजिए , अनुदान न दीजिये। आज 6 करोड़ रुपये का माल पड़ा है। हैंडलूम कारपोरेशन से इसकी देखरेख होनी चाहिए। रेशम के बारे में रत्नाकर भाई ने कह दिया। मैं भी कुछ बातें कहना चाहता हूं मैं जानना चाहता हूं मंत्री जी से कि एक हिसाब बनाकर बताइये ताकि हम जनता को जाकर बतायें कि हिन्दुस्तान के अन्दर किन-किन प्रांतों में कितना रेशम के धागे के जरूरत पड़ती है। जो घटा है उसको कहां से लाये। मैं मंत्री जी से कहना चाहता हूं कि उत्तर प्रदेश के अन्दर किसान की हौंसला अफजायी करें। तीन हजार रुपया फी एकड़ अनुदान दें। वहां मलबरी शुरू करवा दें और रेशम उद्योग को आगे बढ़वाये। तीन हजार फी एकड़ किसानों को सबसिडी दें ताकि वहां रुई का उत्पादन हो, रुई की खेती उत्तर प्रदेश में हो ताकि वह प्रदेश आगे की तरफ बढ़े।

एक बात और कहना चाहता हूं कि मैं इस विभाग का मंत्री भी रहा हूँ। हम कहें क्या, बड़ा दुखः होता है। जहां जाता हूँ वहां घेराव होता है। हैंडलूम कारपोरेशन इन्दिरा जी ने बनवाया था। आज उसकी हालत यह है कि एक भी आदमी उसमें नहीं है। न उसका कोई चेयरमैन है, न उसका कोई डायरेक्टर है। बुनकरों का शायद ही कोई अधिकारी मिले। न वहां कोई नौकरी है। मैं इस पत्र को आपके पास भेज रहा हूँ। इलाहाबाद के लोगों ने जाकर देखा है मथुरा में दो ट्रांसपोर्ट है उनका नाम इसमें है। उसके 80 हजार जोड़े जनता धोती के कंट्रोल क्लॉथ के वहां पड़े है। मैं यह कहना चाहता हूँ मंत्री जी आप हेलीकाप्टर ले जाकर देख लीजिए, छापा मार दीजिये आपको पता लगेगा कि 30 हजार जोड़े मरदानी धोती कंट्रोल क्लॉथ के मथुरा में मिलेंगे। जब मैंने उत्तर प्रदेश सरकार से बात करी तो वह कहती है कि यह झूठ है। यह गलत है मैं चैलेंज करना चाहता हूँ कि हैंडलूम कारपोरेशन और यूपिका में जितनी धोतियां जिस जिले में, जिस इलाके में, जिस उपभोक्ता से बिकी हैं अगर दमखम है तो सी॰बी॰आई॰ से जांच करायें कि कितनी जनता धोती बाकी हैं। वह मथुरा में कैसे पहुँच गयी, फरुखाबाद में कैसे पहुँच गयी, कानपुर में कैसे पहुँच गयी, उन्नाव में कैसे पहुंच गयी, काशीपुर में कैसे छपाई के लिए ब्लैक से पहुंच गई। सरकार का करोड़ों रुपये का नुकसान हो रहा है इसे बचा लीजिए **(व्यवधान)**

उपसभाध्यक्ष (श्री जगेश देसाई): आप खत्म कीजिए। आपके 15 मिनट हो गये।

श्री मुहम्मद अमीन अंसारी: मैं एक मिनट में खत्म कर रहा हूं। जितनी कताई मिले हैं, स्पिनिंग मिले हैं चाहे एन.टी.सी. की है या यू.पी स्टेट की हैं या सहकारी की हैं, सरकार की हैं उनके लिए वह सूत का रेट एक साल के लिए निर्धारित करें कपास के दाम के हिसाब से और उस इलाके में जो इलाके बुनकरों के हैं वहां अपने बिक्री केन्द्र खोल कर सस्ते दामों पर बुनकरों को सूत मुहैय्या करायें। और ढाई परसेंट जो एजेंट को कमीशन देते हैं वह ढाई परसेंट कमीशन बुनकरों को सीधा दिया जाय, तब जाकर कुछ हालत में सुधार हो सकता है।

दूसरी बात यह है कि उत्तर प्रदेश की हैण्डलूम कारपोरेशन व यू॰पी॰ का॰ को देखा जाय और उसका चेयरमैन पब्लिक के बुनकरों में से बनाया जाय, डायरेक्टर बुनकरों में से बनाया जाय और अभी जो गैर-बुनकर चेयरमैन है उनको हटाया जाय। पब्लिक की संस्थाओं से गरीब बुनकरों को चाहे वे सोसायटी के हों या गैर-सोसायटी के हों बिना सूद के कर्ज दिया जाय। गरीब बुनकरों का और हैंडलूम का कपड़ा खरीदा जाय। सेठ-साहूकारों का कपड़ा लेना बंद किया जाय। आज तक जो लोहा बेच रहा हो, कोयला बेच रहा हो, बनारस में वह रातों-रात बुनकर बन गया और कानपुर में चला गया और जैसा रत्नाकर पाण्डेय जी ने कहा, सिल्की साड़ी बेचकर तुरन्त पैसा लेकर चला गया, उसको फौरन जेल के अन्दर भेजा जाय। सूत का भाव एक साल के लिये फिक्स किया जाय। इन शब्दों के साथ मैं आपका बहुत अभारी हूँ और मुझे उम्मीद है कि मेरे अच्छे मंत्री जी जो बुनकरों का दर्द रखते हैं, हैण्डलूम वालों और पावरलूम वालों, गरीबों से बात कर उनके अधिकारी बैठकर काम करेंगे। वे हमारी बात समझते हैं और मुझे उम्मीद है कि वे हमारी बातों पर सहानुभूतिपूर्वक विचार करेंगे और 15 दिन के अन्दर इस हाऊस के चलते चलते रिजल्ट देंगे तो हम उनको बधाई देंगे। इस वक्त बुनकरों की हालत बहुत तबाह हो गई है। मैं चाहता हूँ कि हमारे क्रांतिकारी और इंक्लाबी वजीरेआजम श्री राजीव गांधी जी के बढ़ते हुए तेज कदम मंजिल की तरफ बढ़ेंगे और उसमें हमारे मंत्री जी अपना सहयोग देंगे।

श्री मीर्जा इर्शादबेग (गुजरात): माननीय उपसभाध्यक्ष महोदय, मैं आपका आभारी हूँ कि आपने मुझे बोलने के लिये समय दिया। मैं गुजरात से संबंध रखता हूँ और टेक्सटाइल के बारे में कुछ कहूं, उसके पूर्व हमारे पूर्व साथियों और वक्ताओं ने जिस बात को रखा है उसका समर्थन करते हुए यह कहना चाहूँगा कि पटसन में इस समय 4.5 मिलियन किसान और 2.5 लाख मजदूर लगे हुए हैं और उनका भाग्य उनके साथ में जुड़ा हुआ है। दो सौ करोड़ की विदेशी मुद्रा गवा करके हम जो एच॰डी॰पी॰ आयात करते हैं और उसका कुप्रभाव पड़ता है मजदूरों पर और किसानों पर, उसको रोकने के लिये मंत्री जी सक्षम हैं। पहले भी हमने इसको देखा है। इसके प्रतिशत की मात्रा जो इंडस्ट्री में जानी चाहिए, उस मात्रा को भी सरकार ने निर्धारित किया है, इसको भी वह कारगर ढंग से कार्यन्वित करे। इन सबको मंत्री जी देखेंगे, ऐसी आशा में करता हूँ। हमारे उत्तर प्रदेश के साथी डा॰ रत्नाकर पाण्डेय और श्री अंसारी जी ने हैण्डलूम क्षेत्र के बारे में, कालीन उद्योग के बारे में मजदूरों के बारे में, सूत और रेशम के बारे में जो बाते कही हैं उनका पूर्ण समर्थन करते हुए मंत्री जी से कहना

[श्री मीर्जा इर्शादबेग]

चाहूंगा कि वह उन पर गौर करेंगे। इससे पूर्व भी मैंने इस संबंध में अपने विचार व्यक्त किये हैं, टेक्सटाइल इंडस्ट्री के बारे में कहा है। मेरे दो-तीन पाइन्ट्स हैं जिनको मैं उनके समक्ष प्रस्तुत करना चाहूंगा। कुछ बातें बताई जा रही हैं कि एक तरफ तो मिल क्षेत्र जो है उसने ठीक ढ़ंग से समस् पर जो उचित काम करना चाहिए था वह काम नहीं किया। उसकी वजह से निन्तर घाटा होता है। इसकी वजूहात में मैं इस वक्त नहीं जाना चाहता हूँ। किन्तु प्रश्न यह है कि देश की जनता के समक्ष एक तरफ तो उत्पादक हैं और दूसरी तरफ उसके बुनने वाले हैं और तीसरी तरफ इसके उपभोक्ता हैं। प्रश्न यह उठता है कि उत्पादक को उसका सही दाम मिले और जो उपभोक्ता है उसको भी कम दाम पर और उचित दाम पर सस्ता कपड़ा मिले। लेकिन कुछ बीच के बिचौलिये हैं वे इस ढ़ंग से कारोबार को चलाते हैं कि आज सरकार के ऊपर जिम्मेदारी को डालते हैं। मान्यवर, मैं आपके सामने यह कहना चाहूंगा कि इसमें क्या अर्थशास्त्र है इसको आप देखें। 1971-72 से 1986-87 में कपास के दाम में, जो यह 15 वर्ष का गैप है, उसमे भी बढ़ोत्तरी हुई है और उसका परसन्टेज है 76.9 जब कि सूती कपड़े में इन्हीं 15 वर्षों के दरमियान जो बढ़ोत्तरी हुई वह 161.2 है और 1976-77 से 1979-80 इन चार वर्षों में कपास की कीमत सतत नीचे गिरती चली गई जब कि कपड़े के दाम 165.70 से बड़कर 192.6 हो गया। इस तरह से यह एक विषम चक्र चला है। जब इसके दाम गिरे हैं तो जो उत्पादक है उनको चाहिए था कि हमारा आंतरिक बाजार है उसको विस्तृत करें और यह जो घटे हुए दाम है उसका फायदा उठाते हुए अपना प्रोडक्शन बढ़ायें। लेकिन उन्होंनें ऐसा नहीं किया और अब वे इसकी जिम्मेदारी सरकार के ऊपर डाल रहे हैं, दूसरी वित्तीय संस्थाओं पर डाल रहे हैं।

इसलिये मान्यवर, जब दाम घटा तब कपड़े का बढ़ा होता तब कपड़े का बाजार भी विस्तृत हो गया होता और लोगों को कपड़ा भी सस्ते दामों पर मिल गया होता। लेकिन ये मिल मालिक एक कृत्रिम क्राइसेस खड़ी कर रहे हैं। यह क्राइसेस उन्होंने अधिक मुनाफा कमाने की दृष्टि से खड़ा किया है और उत्पादन बढ़ाने की यह तरफ उन्होंने कभी ध्यान नहीं दिया और न ही उसके आधुनिकीकरण की ओर उन्होंने जो ध्यान देना चाहिए था...

उपसभाध्यक्ष (श्री जगेश देसाई): अब आप....

श्री मीर्जा इर्शादबेग: मान्यवर, मैं जरूर यह उजागर करना चाहूंगा क्योंकि मैं यह मांग करने जा रहा हूं। मिल मालिकों ने प्राविडेंट फंड का पैसा खा लिया है तथा मजदूरों को बेकार कर दिया है। खाने के लिए उनके घर में कुछ नहीं है। वे उनको प्रविडेंट फंड का पैसा भी उपलब्ध नहीं कराते। इसकी जिम्मेदारी मैनेजमेंट की है। मैं यह मांग करता हूं कि जिसने मजदूरों के प्राविडेंट फंड का पैसा खाया है, उसको जो उनकी प्रापर्टी है उससे वसूल किया जाये। आज बेचारे मजदूर भूख से रो रहे है, मर रहे हैं। इसलिये मजदूरों को उनके फंड का पैसा दिलवाया जाय इसकी मैं मांग करता हूं। मान्यवर, 17 लाख मजदूरों को बेकार कर दिया गया है। इस का कारण साफ है। वे मुनाफे कंप्यूटर लगा रहे हैं, कहीं पर दूसरी मशीनरी लगा रहे हैं और कहीं कोई दूसरा उद्योग लगा रहे हैं और यहां बता रहे हैं कि हमको घाटा है। जो गरीब मजदूर हैं वे आत्महत्या कर रहे हैं। अहमदाबाद का उदाहरण मैं जानता हूं। मान्यवर, वे दूसरी दलील यह देते हैं कि मिल क्षेत्र के उत्पादकों को पावरलूम की अपेक्षा ज्यादा व्यवस्थापन खर्च आता है। यह उनकी दलील है वह बिल्कुल गलत है। मान्यवर, मिलें अपनी सूत खुद बनाती हैं जब कि पावरलूम सेक्टर के उद्योग को बाजार से अपने लिये सूत खरीदना पड़ता है जो कि ज्यादा कीमत का होता है। मान्यवर यह सूत उनको 16 प्रतिशत मिल क्षेत्र से अधिक पड़ता है। यह उनकी दलील निरर्थक है कि हमको सूत मंहगा पड़ता है। एक और दलील उनकी यह है कि बिजली मंहगी है। महाराष्ट्र और गुजरात जहाँ पर वस्त्रों का उत्पादन होता है वहाँ पर अगर बिजली मंहगी है तो मैं यह कहना चाहता हूं कि तमिलनाडु में तो कम है। तो वहां उनकी यह दलीलं कहां गई? उनकी यह दलील बिल्कुल गलत है। उसका कारण कुछ अलग है।

मान्यवर, यार्न के बारे में भी मैं कुछ कहना चाहूंगा। यार्न के जितने प्लांट होने चाहिए, मान्यवर, उनकी मात्रा काफी कम है। इस ओर देखा जाना चाहिये। मान्यवर, आप भी मेरी बात का समर्थन करेंगे कि एक्साइज ड्यटी के बारे में सरकार की जो नीति है वह मेरी समझ में नहीं आ रही है। एक्साइज ड्यूटी में सरकार की मंशा होनी चाहिये कि उसका रेवेन्यू कलेक्शन और बढ़े। लेकिन मैं कहना चाहता हूं कि क्या यह रेवेन्यू कलेक्शन सरकार ने बढ़ाया है? बाजार में जो कपड़ा आज 14 रुपया प्रति मीटर है उस पर ड्यटी क्या है? उसके ऊपर यह ड्यटी 2 रूपये है और जो गार्डन सिल्क, जिसको ऊंचे लोग पहनते हैं और जो 20 से 30 रुपया प्रति मीटर बिकती है

उसके ऊपर ड्यूटी सिर्फ 60 पैसे है। यह मेरी समझ में नहीं आता कि यह किस प्रकार की नीति है। इसी प्रकार मान्यवर, मिल क्षेत्र के पोलिस्टर पर 60 पैसे ड्यूटी पर मीटर लगाई गई है।

यह कैसी असमानता है यह मेरी समझ में नहीं आ रही है। इसी वजह से और जो स्पन-बाई-स्पन का कपड़ा होता है उसके ऊपर कपड़े की ड्यूटी 2.25 पैसे लगा दी गई है यह मेरी समझ में नहीं आता। जो कपड़ा इस्तेमाल करने वाले लोग है वह कौन सा कपड़ा इस्तेमाल करते हैं यह देखना चाहिये। गरीब आदमी कौन सा कपड़ा इस्तेमाल करता है और अमीर आदमी कौन सा कपड़ा इस्तेमाल करता है कम से कम इतना गैप तो नहीं होना चाहिये। वजह यही है कि ड्यूटी की चोरी होती है। मैं माननीय मन्त्री जी से पूछना चाहूँगा कि इस पर जो एक्साइज ड्यूटी लगाई गई उससे आपने कितना कमाया है? मैं आंकड़ों के साथ सच्चाई साबित करने के लिए तैयार हूँ कि 10 परसेंट से ज्यादा ड्यूटी सरकार के घर में नहीं गई है। तो इस पर आप सोचिये कि यह ड्यूटी की चोरी होती है यह कहां होती है? मैं यह कहना चाहता हूँ कि इस चोरी में भी सांझीदारी होती है। यह सांझीदारी कहां होती है, जो कपड़ा बनाते हैं वहां चोरी नहीं होती है। लेकिन जहां प्रोसेस हाऊस है प्रोसेस हाऊस और व्यापारी दोनों की सांझीदारी में यह चोरी चलती है। इनको सिर्फ एक फेक्टरी इंस्पेक्टर को सम्भालना होता है जिससे आप यह समझ सकते हैं कि ड्यूटी की चोरी आसानी से हो सकती है। इसलिए मेरा सुझाव यह है कि जितनी भी आपकी कुल ड्यूटी है वह सब एक ही जगह पर लगाए। आप जगह जगह पर ड्यूटी क्यों लगाते हैं एक तरफ यार्न पर लगाते हैं, दूसरी तरफ कपड़े पर ड्यूटी लगाते हैं। चोरी करने के साधन हम सब उनको इस प्रकार से दे देते हैं। मेरी यह मांग है कि सरकार इस तरफ ध्यान दे और जो भी सम्पर्क केन्द्र हैं उनके साथ सम्पर्क करके कम से कम या तो यार्न पर ड्यूटी लगाएं या कपड़े पर ड्यूटी लगाएं। अगर इस तरह की व्यवस्था के बारे में सरकार सोचे और मैं मन्त्री जी से आश्वासन चाहूंगा इससे सरकार को रेवेन्यु का घाटा नहीं होगा, रेवेन्यु कलेक्शन भी पूरा होगा और जो उत्पादन करने वाले लोग हैं उनको जो तकलीफें हैं आती हैं वह तकलीफें भी दूर की जाएं।

उपसभाध्यक्ष (श्री जगेश देसाई) : इसमें दिकत यह है कि जो एडिशनल एक्साइज ड्यूटी है वह स्टेट गवर्नमेंट को देनी पड़ती है वह क्या इसको बन्द करने देंगे?

श्री मीर्जा इर्शादबेग: मैं तो मन्त्री जी से व्यवस्था चाहता हूँ। यह जो इतनी जगहों पर एक्साइज ड्यूटी लगाई जाती है इससे चोरी का गैप और विस्तृत हो जाता है इसलिए एक ही जगह पर ड्यूटी लगा दी जाए और उसके अन्दर परसेंटेज बता दिया जाए कि स्टेट गवर्नमेंट को इतने परसेंट हम देंगे तो इससे यह दिक्कत जो आप कह रहे हैं वह भी दूर हो जाएगी। मिलें बन्द होने से गुजरात में 55634 मजदूर प्रभावित हुए हैं और आज तक सिर्फ 855 मिलों के मजदूरों को 1 करोड़ 33 लाख रुपये की धनराशि दी गई है मैं इसलिए मन्त्री जी को धन्यवाद करता हूँ। गुजरात सरकार ने जो त्रिपक्षीय समिति बनाई थी इसकी सिफारिशों को भी कार्यान्वित करने की मैं माँग करता हूँ। इस मिनिस्ट्री के जो प्रश्न हैं वह केवल वस्त्र मन्त्रालय के ही नहीं है क्योंकि उसको जो घाटा होता है उस घाटे के परिणाम वस्त्र मन्त्रालय को भुगतने पड़ते हैं लेकिन उसके साथ साथ जो संबंधित मन्त्रालय हैं कामर्स मन्त्रालय, वित्त, कृषि मन्त्रालयें, विदेश मन्त्रालय है मैं यह मांग करूंगा कि इन सब मन्त्रालयों का एक इंटर मिनिस्टीरियल ग्रुप बना दिया जाए और भी इस से सम्बन्धित समस्याएं हैं उनको सुलझाने की दिशा में कार्यक्रम बनाया जाए। सरकार की यह नीति है कि जो भी हमारे मजदूर हैं उनको मेनेजमेंट में हिस्सा दिया जाए।

[उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय) पीठासीन हुए]

मैं मन्त्री जी का अभिनन्दन करता हूँ कि इन्होंने एन० टी० सी० की मिलों में इसे कारगर बनाने का भरसक प्रयास किया है लेकिन जहां पर मजदूरों को मेनेजमेंट में शामिल किया गया है मैं यह जानना चाहता हूँ कि उनको कौन सी स्टेज में सांझीदारी दी गई है? सिर्फ उनकी मीटिंग बुला कर पूछ लेना कि कैसे चल रहा है चाय पी कर चले जाना मैं नहीं समझता कि यह सही मायने में हिस्सेदारी है। मैं मन्त्री जी से यह कहना चाहूंगा कि जो भी उनके प्रतिनिधि है उनको बुला कर बातचीत करें कि कौन कौन से क्षेत्र में उनकी क्या राय है। अगर मेनेजमेंट के अन्दर उनकी राय और सांझीदारी को प्रभावी स्वरूप नहीं दिया जाएगा तब तक मैं यह समझूंगा कि सरकार की जो नीति है सरकार की जो मंशा है वह सही रूप में सफल नहीं होगी। इसके साथ साथ जो टेक्नीशियन वहां

[श्री मीर्जा इर्शादबेग]

काम करते हैं जो आफिसर्ज हैं जो मजदूर हैं यह तीनों साथ में बैठ कर जो समस्याएं हैं उनको बातचीत कर के हल करें। मैं मन्त्री जी को धन्यवाद देता हूं कि उनके आने के बाद एन॰ टी॰ सी॰ की मिलों में जो घाटा है उसको थोड़ा सा ठीक करने का प्रयास हुआ है और उस में वे सफल भी होंगे। मैं आशा करता हूं कि आज भी एन॰ टी॰ सी॰ मिलों का मामला कोई लास्ट केस नहीं है, उसको सही ढंग से अगर देखा जाये तो मैं समझता हूं कि उनको भी सुधार सकते हैं और उनका जो उत्पादन है वह भी बढ़ सकता है। इसलिए मैं कहूंगा कि उनके जो ऐसे टेक्नीशियंस हैं, वर्कर्स हैं, आफिसर्स हैं उसमें काम करने वाले जो लोग हैं उनको और बढ़ावा देने के लिए उनके जो प्रश्न हैं, सही ढंग से उनका निपटारा करें। कई साल से उनके पे स्केल्स का, ग्रेड्स का निपटारा नहीं हुआ है। लेकिन मंत्री जी इस दिशा में भी जागृत हैं और मुझे आशा है कि उनके जो भी प्रश्न हैं उन प्रश्नों को सुलझाने की दिशा में भी, मान्यवर, वे और अधिक काम करेंगे और अंत में यही कहूंगा कि एन॰ टी॰ सी॰ की जितनी भी मिलें चल रही हैं उनके जो भी कानून बने हैं उनके जो रूल्स रेगूलेशंस बने हैं ये समग्र देश में इनके अंतर्गत चलने वाली जितनी मिलें हैं उनके लिए एक हों। एक यूनिफार्म पालिसी बनायी जाये और उनके लिए जो रूल्स हैं वे पूरे भारतवर्ष के लिए समान हों। मैं मंत्री जी से आपके माध्यम से ऐसी मांग करता हूं और इन्हीं शब्दों के साथ अपने भाषण को समाप्त करता हूं। आपने मुझे समय दिया इसके लिए आपका बहुत बहुत आभारी हूं। धन्यवाद।

श्री कैलाश पति मिश्र (बिहार) : उपसभाध्यक्ष महोदय, माननीय मंत्री श्री मिर्धा जी ने आज एक बात की घोषणा कर दी कि देश के अंदर जितनी मिलें बंद हैं सरकार उनको किसी कीमत पर चालू नहीं करेगी। इसका एक दूसरा अर्थ यह भी है कि मिलें बंद होने के बाद मिल में काम करने वाले जो कर्मचारी हैं जो केवल एक सही व्यवसाय जानते हैं, उस मिल में काम करना, अगर वे आत्महत्या कर लेंगे या भूख से तड़प तड़प कर मर जायेंगे तो उनकी भी जिम्मेदारी सरकार किसी प्रकार से लेने वाली नहीं है। इतने खुले ढंग से घोषणा करने के लिए मैं मंत्री जी को धन्यवाद देना चाहता हूं कि कोई उन्होंने इस संबंध में असमंजस नहीं रखा। बहस हो रही थी, माननीय रत्नाकर पाण्डेय जी ने एक इशारा किया कि माननीय मंत्री जी आज जिस स्थान के ऊपर काम कर रहे हैं उससे किसी बड़े पद पर शीघ्र जाने वाले हैं। वे सत्ताधारी दल के हैं। मैं तब से सोचता रहा, आजकल बड़ा पद कौन सा है। अब एक ही पद ध्यान में आता है कि केन्द्र से उठाकर किसी न किसी राज्य का मुख्य मंत्री बना देंगे। यह सत्ताधारी दल की दृष्टि में सबसे बड़ा पद है। इस समय पूरी बहस सुन रहे हैं, कहीं मिर्धा जी अचानक राजस्थान के मुख्य मंत्री बन गये तो मुझे लगता है कि यह दिन भर की घोटाई भी एक प्रकार से बेकार जायेगी।

महोदय, दो विषय हैं, एक साथ जुड़ गये हैं। एक पटसन उद्योग पर आया हुआ संकट और दूसरा वस्त्र उद्योग पर आया हुआ संकट। दोनों अपने आप में इतने बड़े, व्यापक क्षेत्र हैं कि शायद उसके लिए समय बहुत कम है। महोदय, थोड़े दिन पहले एक टीम पूर्वांचल में गयी थी। माननीय जगेश देसाई जी भी साथ में थे। बर्मा की सीमा से सटे हुए भारत के अंदर एक मोरे स्थान पर हम लोग गये थे। वहां एक बाजार है। पूरी टीम सरकारी अधिकारियों के साथ घूमती चली। मोरे बाजार में जाने पर देखा कि सारा बिकने वाला सामान विदेशी है, सिंथेटिक कपड़े से भरा हुआ है और विदेश का बना हुआ है। तो बाहरी बने हुए कपड़ों का आक्रमण देश के भीतर हो रहा है। देश के अंदर चलने वाले पटसन उद्योग के बारे में क्या चर्चा करें। अगर आयातित रेशे से बनने वाले बोरों को चलाया गया तो पटसन मिलें और जूट का उत्पादक कभी जिन्दा नहीं रहेगा। इस गति से आयातित रेशे से बोरे बनेंगे और प्रचुर मात्रा में उनका उपयोग होता रहेगा तो पटसन उद्योग का मरना निश्चित है। सिंथेटिक के कारखाने तेजी से चलते रहेंगे तो आज 138 मिलें बंद हैं और शायद सरकार के पास हिसाब, मुझे लगता है कि नहीं है कि छोटे छोटे उद्योगों, जैसे पावरलूम, हैंडलूम आदि की कितनी मृत्यु हुई है और देश भर के अंदर कितने लाख बुनकर आज रोजी रोटी से हाथ धो बैठे हैं, इसका अगर हिसाब लगे फिर वह तो एक बड़ा भयानक चित्र हो जायेगा, कई मित्रों ने उसका उल्लेख भी किया है। सचमुच में अगर आप कुछ परिवर्तन करना चाहते हैं, तो सब से पहले विचार करना होगा कि आपको किसकी रक्षा करनी होगी?

रक्षा आपको पटसन उत्पादक की करनी होगी, रक्षा आपको कपास उत्पादक की करनी होगी।

दूसरी कड़ी आती है जिसके कारण मौत हो रही है बुनकरों की, करघा चलाने वालों की, उनकी रक्षा का विचार करना होगा।

हैंडलूम, पावरलूम न मरे, उसकी ताकत बढ़ती रहे, इसका आपको विचार करना होगा और देश में चलने वाली मिलें विदेशी प्रभाव के कारण या सिंथेटिक के कारण न मरें, इसका विचार करना होगा।

अगर साहसपूर्वक नीचे से रक्षा करने के लिए आप कानून बनाते हुए ऊपर नहीं बढ़ेंगे, तो यह एक ऐसा क्रम है कि बाजार में देखने के लिए तो कपड़ा मिलेगा, लेकिन याद रखिये कि कभी-कभी ऐसी स्थिति पैदा होती है कि बाजारों में कपड़ों की दुकानों पर कपड़ों का अम्बार पड़ा हुआ होगा और सड़क पर चलने वाले नंगे दिखलाई पड़ेंगे। यह स्थिति देश के अंदर बढ़ती चली जा रही है।

जो सरकार यह कह रही है कि हम बंद मिलों को कभी लेंगे नहीं, जो सरकार यह कहे कि मजदूर, बुनकर, कर्मचारी भूख से तड़प-तड़प करके मरते रहे हैं, आत्महत्या करते रहे हैं, उसकी जिम्मेवारी सरकार नहीं लेगी, तो मैं कहना चाहता हूं कि ऐसी सरकार को मरने से भगवान भी नहीं बचा सकता।

इन्हीं शब्दों के साथ मैं समाप्त करता हूं।

SHRI RAOOF VALIULLAH (Gujarat): Mr. Vice-Chairman, Sir, the textile industry in the country and particularly in Gujarat is facing an unprecedented crisis for the last few years. Many mills have closed down in the recent past and a few more mills are facing an extremely difficult situation. Therefore, definite and corrective measures are required to be taken by the Government to remedy the situation.

It may be pointed out that out of a total of 140 mills lying closed in the country up to the end of December , 1988, nearly 30 mills are in Gujarat alone. This is adversely affecting the economy of the industrial centres like Ahmedabad and Baroda. The widespread economic ramifications of this development can be realised from the fact that this has resulted in a loss of production of nearly 300 crores of rupees, unemployment of about 50,000 workers, loss of wages to workers and revenue to Government and blocking of the suppliers' dues of the order of about another 60 crores of rupees.

Sir, while the Central and the State Governments have taken several measures to revive the industry, the crisis pervading the industry has been deepening so fast that the process of revival has not yielded significant results so far. There is no denying the fact that there is tremendous potential to increase the export of textile products and we can put the industry on sound footing. However, in order to impart lasting vigour and strength to this industry and to rectify the situation, it is of paramount importance that constant and coordinated steps should be taken immediately.

Sir, the Abid Hussain Committee was constituted to give a new direction to the textile policy. To a question answered in this House, the hon. Minister has replied to me that the term of Abid Hussain Committee has been further extended. I hope when the Abid Hussain Committee submits its report, the textile policy will come as a measure of relief to the textile workers and to the textile industry. Sir, I would like to mention five points for the consideration of the government. Sir, since the closed textile units cannot be revived, it is both essential and desirable to ensure substitution of economic activity by setting up major public sector units in or around big cities like Ahmedabad so that the existing infrastructure can be effectively utilised and unemployed labour could be absorbed. The second point is that non-viable units and particularly non-viable portion of the activities of the viable units should be permitted to be closed down. Thirdly, debt equity ration of the banks, margin on advances be reduced, and financial assistance be given by the banks without undue delay. Fourthly, Sir, considering the huge needs of funds for modernisation, larger amounts be allocated for the

[Shri Raoof Valiullah]

purpose at low rate interest so as to impart health and viability to this industry within the shortest possible time. Budgetary support may also be given to facilitate acceleration of the process of modernisation. Sir, under the Textile Modernisation Fund Scheme, there are four applications pending from Gujarat involving an amount of Rs. 61 crores. The government may consider, and it can direct the Industrial Development Bank of India to expeditiously dispose of these four applications. Sir, the fifth point is about the payment of legal dues to workers of closed units. Sir, they must be made expeditiously. Payment under the textile workers' rehabilitation fund scheme should also be implemented on the appointment of a provisional Liquidator, and the benefit of this scheme should extend to the cases of partial closures and shrinkages. Lastly, coming to the point of the textile workers' rehabilitation fund scheme, Sir, there was a proposal to amend the Industrial Disputes Act for this purpose. I would like to know whether this proposal is being considered by the Government. Sir, only prompt and positive remedial measures will enable the textile industry to come out of the present crisis and, therefore, it is highly essential that immediate effective steps be taken to put the textile industry on a sounder basis so as to enable it to serve the country and its people effectively and efficiently. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): Now, the Minister.

SHRI RAM NIWAS MIRDHA: Mr. Vice-Chairman, Sir, I am indeed very grateful to the hon. Members for their very informed and knowledgeable contribution to this debate which concerns two industries which are most vital to the national economy in every sense of the word. The number of people they employ—from the raw material grower to the worker, to the distributor, and to the retailor—is very large and I have no hesitation in saying that these two industries play a very vital role in our scheme of things.

Sir, I will start with jute though there is a lot of common factors involved in our approaches to jute as well as textile industry. The problems of grower in jute and cotton are about the same, and it is the same with the rest of the industry. But, for convenience of argument, I will start with jute and try to say what we have done to improve the working of the jute industry. Well, Sir, the Prime Minister took a very special interest in the problems of jute industry.

It was his personal initiative that made us evolve a number of schemes, the type of schemes which had never been attempted before. He declared that there should be some special development fund for jute industry. Then there is the Jute Modernisation Fund of Rs. 150 crores and Special Jute Development Fund of Rs. 100 crores, 25 per cent of this Special Jute Development fund is devoted to agriculture, which again is the concern of the Textile Ministry in a strictly limited way. We in this Ministry believed that unless jute production increases, unless quality of jute improves, the industry cannot prosper or go further whether it is for domestic consumption or for exports. So, one-fourth of this was allocated to agricultural sector, to the research institutions of the Government of India under the Ministry of Agriculture, to the organisations of the State Government of West Bengal and others, and the whole idea is that we should go to the root of the whole matter and see that the jute producers benefit from this.

The other aspect of the Special Development Fund, which I will now touch upon very much here, is regarding product diversification. We believe that a long-term view of the future of jute industry has to take note of diversified use of the jute. Just think of the old ways

of packing, hessian, wheat bags, and all that. Though that will, for a long time, continue to be the bulk production of the jute industry, new areas have to be found out, have to be carved out for trying to export high-value items in jute. Therefore, our research and development efforts take this into conisideration and Rs. 10 crores for this aspect have been set apart. There are a number of schemes for the benefit of labour. I join the two things together, that is, textile and jute, When I say that there will not be any nationalisation of the mills. I am not saying anything new. Our 1985 textile policy clearly states that some mills may be closed, and nationalisation is not the way for those mills. But at the same time, almost in the same breath, it has been observed that our main concern is not that the mills run or not but what happens to the labour which gets affected when mills are closed. this was our paramount consideration and still remains so. and, therefore, for that, under special development scheme, we had a number of schemes: labour rehabilitation scheme in respect of closed mills — Rs. 10 crores; labour rehabilitation scheme relating to modernisation — Rs. 22.50 crores; part payment of outstanding dues to workers in respect of PF and ESI linked modernisation — Rs. 16 crores; training and bank finance schemes for jute industry — Rs. 5 crores. Similarly, in the textile side, we had a number of schemes for rehabilitation of labour and one of them was that in a closed mill, the labourer will get 75 per cent of his monthly earning in the first year, 50 per cent in the second year and 25 per cent in the third year, in addition to what his statutory dues and other requirements and benefits were there. As I mentioned in my original statement, only Rs. one crore and Rs. 33 lakhs have been utilised for this purpose for only one mill in Ahmedabad. I have constantly taken up this matter with the concerned authorities, with the Chief Minister personally, that three mills in Tamil Nadu, one more mill in Gujarat and three in Maharashtra can straightaway take advantage of this scheme and I am anxious that at least these dues should be settled as early as possible and we have funds for this which we hope will be utilised.

We are liberalising this scheme somewhat so that we can step up the disbursement under this. There was another suggestion. Hon. Members want that there should be further liberalisation. They said that if there is a partial closure, say, a weaving section wants to close down, it should also come under this. This is a good suggestion. We can consider this so that relief could be provided and the labour does not go out of employment. Therefore, this aspect, the future of labour, is very much in our mind.

If you take the textile sector as a whole, there are a lot of conflicting interests. This is obvious from the observations made by hon. Members. Some Members said that the powerloom sector which is the biggest one, accounting for more than half of the cloth production in the country, should get all the assistance in every possible way. Another sector says that no more assistance should be given to the powerloom sector because it would displace the handloom people, that it would affect the handloom workers. The problem in evolving a satisfactory textile policy is how to reconcile these conflicting interests in a way that makes for national good.

It has been said that the cotton producers should get more prices. Or, there is a demand that they should be allowed to export. There is the demand from the Maharashtra Federation that they should be allowed to export ten lakh or more bales of cotton. this would result in rise in the price of cotton in the domestic market and consequent rise in the yarn price. This would directly affect the handloom and powerloom weavers. Therefore, Sir, the question is where we draw the line. The line can be drawn in a way as the Government is doing. We fix the

[Shri Ram Niwas Mirdha]

minimum support price for cotton and jute and give an open-ended commitment to the producers that whatever they may produce the Government stands committed to buy all the produce that they can offer at the support price which is increasing every year. Jute prices have been increased. It has been recently announced, Cotton prices, last time, have been increased to a very large extent. Last year, fortunately for the growers and for all of us, prices ruled very much higher than the minimum support price. As a result of this, this year, we expect a very large crop in both the sectors, jute as well as cotton. We are in touch with the respective Governments to see that procurement efforts are stepped up and we will do everything possible.

It was mentioned that the statutory cover by the Jute Corporation of India is not there. But it does not mean that the Commitment to buy jute in an open-ended manner has ceased. It is not so. There is a misunderstanding here. I would like to remove this. The Jute Corporation of India would buy as much jute as is offered so that the producers do not suffer.

Mention was made about ginning also. This is one aspect of modernisation. After production, ginning comes. Our ginning technology is very antiquated. We are starting with the co-operative ginning factories first. We are in touch with the National Co-operative Development Corporation and other financing agencies to see that they start with the co-operative ginning mills so that lot of fibre is obtained and good quality cotton is ginned not only for export purpose but for domestic consumption as well.

श्री मुहम्मद अमीन अंसारी: एन० टी० सी० पर जरा नजर रखिए ....(**व्यवधान**)....

श्री राम निवास मिर्धा: आपने, रत्नाकर पाण्डेय और सभी ने जो बातें कही हैं, मैं शायद यहां जवाब न दे सकूं, लेकिन उन पर पूरी तरह से गौर किया जाएगा।

डा० रत्नाकर पाण्डेय: कुछ बातें आपके ध्यान में लाना हमारा कर्तव्य है।

श्री राम निवास मिर्धा: और मेरा भी कुछ कर्तव्य है।

Coming back to jute again. Again, there is some misunderstanding here. It has been stated that the National Jute Manufactures Corporation which runs the mills in West Bengal is not buying jute from the JCI. It is not so. I wish the hon. Member from West Bengal who claims to take interest in jute and to have some expertise in jute had ascertained the facts first. Again a wrong impression is sought to be created that the JCI would not buy whatever is offered because the statutory cover is gone.

I mentioned it last year and I mentioned it on other occasions also and I repeat it that statutory cover or no cover, the Jute Corporation of India stands committed to buy any amount of jute that will be offered at the mimimum support price. We are prepared to open more centres. We have requested the State Governments to strengthen their cooperative structure. We are financing the cooperative sector of the State Governments by way of loan etc. for godowns and other things. If the cooperative societies are prepared to open more purchase centres, we are prepared to use them.

Another thing that was said was that the National Jute Manufacturers Corporation does not buy from the JCI. This Corporation buys only from the JCI. Sir, this type of misinformation should not be allowed to remain in their minds and I would like to clear this right away.

Then it was mentioned, why not have monopoly procurement of jute? Well, Sir, as Mr. Jadhav said, Maharashtra Government has this scheme. The Congress(I) Government in Maharashtra has been

having it for a long time. And the so-called progressive government of West Bengal has never thought of monopoly procurement of jute. Let them follow Maharashtra's example and we are prepared to help them in the same way as we are helping and assisting them. But the West Bengal Government has not shown any interest in the future of the jute industry. Even now it charges sales tax. It uses the jute industry, from the raw material onwards, to charge sales tax and other taxes as a source of revenue. And then it blames the Central Government for every thing. We are spending hundreds of crores in financing, even by entering the market. I take this opportunity to appeal to them ... *(Interruptions)*

SHRI MOTURU HANUMANTHA RAO: Maharashtra is a very rich State. They can afford to do it. West Bengal is a very poor State. It does not have enough resources and you are not helping them.

SHRI RAM NIWAS MIRDHA: It is not a question of resources but of intention; it is a question of priorities.

SHRI KAMAL MORARKA: On a point of order, Sir. It is a Call Attention Notice on textile and jute industry. West Bengal. Government is not represented . . . in this House.

SHRI RAM NIWAS MIRDHA: But Members from West Bengal are here.

SHRI KAMAL MORARKA: The Minister said that I take this opportunity to tell the West Bengal Government. Please do not take this opportunity. The Industries (Development and Regulation) Act is there. You see it.

SHRI VITHALRAO MADHAVRAO JADHAV: If any State says that there should be monopoly procurement and if the Centre does not accept it, then they can blame the Central Government. But they do not put forward that demand, in fact they do not want to do it. So they cannot charge the Central Government. Where is the question of richness and poorness?

डा॰ रत्नाकर पाण्डेय : उसमें प्रान्तीय सरकार का योगदान निश्चित रूप से कहीं न कहीं रहता है। . . **(व्यवधान)...**

उप सभाध्यक्ष (श्री सत्य प्रकाश मालवीय): इनकी व्यवस्था का प्रश्न था, पाण्डेय जी आप कहां उत्तर दे रहें हैं?... **(व्यवधान)...**

SHRI MOTURU HANUMANTHA RAO: The new textile Policy is putting them in a very bad situation. In Andhra Pradesh itself, handloom workers are starving. The cotton growers are starving.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): There is no point of order. you have not raised any point of order. . . Mr. Hanumantha Rao, take your seat . . . . I have ruled that out of order. *(Interruptions)* Let the Minister conclude.

SHRI RAM NIWAS MIRDHA: I will not take much time of the House. I will just mention of a couple of things about jute.

Jute exports at the time formed a very substantial part of country's exports. but now our exports of other commodities have risen very much. But that does not mean that we are trying to neglect exports of jute. Actually we have a scheme by which losses in exports are shared between the STC and our Jute Manufacturers Development council and we want to see that our exports are also competitive.

6.00 P.M.

So, whether it is Bangladesh or any other country—some mention was made

[Shri Ram Niwas Mirdha]

about the ideal situation in Bangladesh—again I don't want to comment on what is happening in other places. Just to give one example, in Bangladesh there is no minimum support price for jute, which means that the jute grower there is not at all protected. But we have done a number of other things by which we can say that it is in our interest and it is our policy that the jute grower, exporter and manufacturer, everyone, gains down the line and, therefore, we have taken a number of steps in this respect.

A number of suggestions were made by Mr. Bagrodia, and one particularly about the 50 kg. bag. We are already considering it. The changeover would have a lot of repercussions on the economy, but we do intend to seriously consider this and to make a small beginning at the earliest possible time.

As regards finance for the jute industry, there are set norms of the Reserve Bank of India-how this industry has to be helped by way of finance, etc. And the same thing I will say for the textile industry also, and whenever a request is made for concessional finance lower rate of interest, etc., these are matters of viability. If the industry can be made viable, can be made to return the loans, etc., the working capital and other loans, it is for the financial institutions to judge the viability and take whatever action....

SHRI SANTOSH BAGRODIA: What about import of jute?

SHRI RAM NIWAS MIRDHA: Import of jute is something which we will discuss on some other occasion. We want our home industry, the industry here, to produce more and better type of jute. That is our first priority and, if the need comes, we can consider it later. For example, even in cotton, because of the high prices of yarn which were hitting the handloom industry, we imported one lakh bales of cotton, again much to the charging of cotton producers. But we did it and used it specially for having cheap yarn for the handloom sector. So, if need be, the same thing could be considered for jute also and nothing is ruled out so far as that is concerned. Sir, I will leave this point here. Then there were a number of other useful suggestions made by honourable Members which, as I have promised, I will certainly consider.

In the textile industry there are three broad sectors-the handloom sector, the power loom sector and the organized sector or the composite mill sector or whatever you might call it. Handlooms has a very special place in our scheme of things and we mean to give it all protection. The number of people employed is very large, it gives employment to the poorer sections of our people, minorities, backward classes and others, and we want that they should be strengthened to the extent possible. Handlooms has a very important place in our cultural heritage, something that we have inherited for more than a thousand years, and it is a cultural legacy which we do not want to lose. So, from the cultural point of view as well as the economic point of view as well as the employment point of view, from every angle, handlooms has a certain place of priority in our scheme of things.

Sir, mention was made about the reservation order and again doubts were cast on the Government that we are not serious. Sir, we passed a reservation law that these varieties of cloth can be produced only in the handloom sector. It is being objected to by the power loom people, mostly, and by the mills also to some extent. Hundreds of cases are filed all over the country. We went to the Supreme Court and reqested...

श्री मुहम्मद अमीन अंसारी : यह कंट्रोल क्लाथ ऐक्ट नहीं बनाया गया था, और यह स्कीम चला दी गयी थी। कानून बनता फिर स्कीम सामने आती। तब कंट्रोल

क्लाथ—जनता घोती साड़ी की बुनाई और बिक्री की जाती ।

SHRI RAM NIWAS MIRDHA: I said that we went to the Supreme Court and requested them-please call all these cases from the various High Courts to the Supreme Court and decide once for all because otherwise the whole thing will continue for years together and things would not go on. Then we requested our Attorney-General to specially and personally represent us in that case. In this context to say that the Government is not serious, is most unfair. We are very serious and I repeat now that this reservation order would be contested and is being contested. There are a number of other schemes and the handloom sector would always get priority in our scheme of things.

Sir, distress of growers and handloom weavers in Andhra Pradesh was mentioned. The moment we came to know about this-the State Government asked for an assistance of Rs. 60 lakhs-we sanctioned the whole amount in no time. All the money they wanted for relief, we gave it to them.

So, from every point of view, whenever we come to know the problems of the handloom weavers, if it is by way of yarn prices, we import cotton; if it is for immediate distress, we give them money.

Another thing, Sir, is, in the last two, three years there has been drought in our country. For the first time we have evolved a scheme for giving drought assistance to handloom and handicraft people. The basic thinking is that they should not be compelled to work less than digging tanks. They are skilled people. They should be made to work in their homes in the craft in which they are experts. So, for the first time it was done on the initiative of our Ministry. We had to convince a number of other Ministries and organisations with this. I am again thankful to the Prime Minister that this was not only accepted in principle, but the scheme was launched, it was sent to the state for handicraft artisans as well as handloom weavers so that in times of drought we could provide relief to the extent possible.

About the National Handloom Development Corporation a mention was made. Ansari Saheb may not be satisfied with its working. Here also the purpose is to supply raw materials, particularly yarn, dyes, chemicals etc. to them, and that is what we propose to do.

Then the question of powerloom comes. Powerloom produces at least half the cloth in our country. Whether we like it or not, whether some Members like it or not, it is playing an important role in the production of cloth in our country. Up till now it has been a completely dispersed sector. We are advising the State Governments and the organizations of powerloom people to get together and organize themselves into co-operatives so that any assistance that we want to give, it is easier to channel through them. Again we have written on a number of occasions to the Chief Ministers and requested our friends who are active in the co-operative sector to organise powerloom workers so that we can give them assistance. We have established the powerloom service centres for upgradation of the technology, for giving new design to the powerloom sector and for the first time we have thought of giving working capital to powerloom people which was done never before. For the first time again we are financing establishment and modernisation of the powerloom sector. The Reserve Bank has agreed to this.

So, the powerloom sector with all its previous and present controversies, we want it to run efficiently. There are a lot of poor and other people engaged in this, and we will do everything possible that we want to do.

[Shri Ram Niwas Mirdha]

Sir, the problems of sick mills comes all too often. Here our approach, as I said at the beginning, is that we do not want to nationalise the sick mills or the mills which fall sick. But, so far as reviving them with the help of labour and other organisations is concerned, we have a very open mind, as I have always said. I have had discussions with the leaders of our trade union movement in the various trade unions in our country that they should assist us in this respect and see that labour takes some responsibility in running these mills. We are prepared to help them in every possible way. If they want to take loans and set it up in a private way, we are prepared to help them. If they want to run the mill in a co-operative way, we are prepared to help them. I think, to this approach some response will be received from our friends. But, here, as I said, our problem is that the labour, displaced labour should get a fair deal. They should be helped to tide over this crisis, find new avenues of employment, and we should see how that can be done.

A number of suggestions were made about Ahmedabad particularly, and various suggestions were made by Mr. Raoof Valiullah and Shri Mirza. We are very much conscious about the importance of Ahmedabad so far as the textile industry is concerned. It is not only the pioneer in this respect, but the industry plays a very important role in the economic life of the city and all the surrounding areas. But, here again my priority would be to giving relief to unemployed labourers. I want the co-operation of the State Governments. This time the Gujarat Government, if our friends do not object, should come up with proposals for at least one mill which is ready to do this. If they come with any proposition of a tripartite nature about co-operativisation, anything, we will be willing to consider it.

श्री मीर्जा इर्शादबेग: मिर्धा जी, स्टेट गवर्नमेंट में जो स्थिति आज है हमें आगे बढ़ाने में उस को कोई बर्डन नहीं है। उसने टैक्स रिलीफ दिया है, उसने इलेक्ट्रीसिटी के चार्जेज में रिलीफ दिया है, हर जगह रिलीफ दिया है, कोई क्षेत्र बाकी नहीं रह जाता है।

श्री राम निवास मिर्धा: मिलें शुरू करने को मत कहिये, लेबर को रीहेबिलिटेट करने की बात कीजिए।

श्री मीर्जा इर्शादबेग: यही तो कहा है, आपने उत्तर दिया है कि एक-एक चालू करवायेंगे। जायज क्षेत्र में करखाने खुलवायेंगे। सेन्ट्रल गवर्नमेंट ने एक कारखाना नहीं दिया अभी तक। सेन्टर का एक भी कारखाना नहीं लगा और जो मंजूर हुआ था वह भी चला गया। अब स्टेट गवर्नमेंट में कोई क्षमता नहीं बच पाई है। आखिर वह कितना वजन उठाएगी।

श्री मुहम्मद अमीन अंसारी: आप एन० टी० सी० की मिलों को बंद करवा दीजिये। इन सब मजदूरों को दूसरी नौकरी दीजिये। मिलों की छुट्टी करवा दीजिए 15 सौ और 16 सौ करोड़ रुपये हैण्डलूम और पावरलूम को दीजिये। सूत का भाव कम करवा दीजिये, फिर अनुदान मत दीजिये। सूत का, यार्न का, इनका भाव कम करवा दीजिये, अनुदान न दीजिये।

श्री राम निवास मिर्धा: कैसे करे?

श्री मुहम्मद अमीन अंसारी: मैं इस बारे में कहना चाहता हूं।

श्री राम निवास मिर्धा: इस पर दूसरे दिन डिबेट करेंगे।

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय): अंसारी जी, आप मिर्धा जी से उनके कमरे में मिल लीजिये और अपने सुझाव दे दीजिये।

श्री राम निवास मिर्धा: सुझाव नहीं दिये हैं, मांग की है। सुझाव देते तो आज तक कर देते। I don't want to hold the House for long. I have mentioned about handlooms and power looms. I will go back to cotton growers now. Here also there is no question of our disagreeing to continue with the monopoly procurement scheme. It is a scheme which has helped the growers in a

number of ways. We have helped the Maharashtra Government...

SHRI VITHALRAO MADHAVRAO JADHAV: You have not said anything about the Khandesh mill's problems.

SHRI RAM NIWAS MIRDHA: A lot of mills are facing problem. And as I said short of taking over, I will give any assistance.

Now, I come to the point that has been raised about the closed mills and surplus land. Morarka Ji has said...

DR. YELAMANCHILI SIVAJI: What about cotton growers?

SHRI RAM NIWAS MIRDHA: A mention was made about it.

Our policy so far as the surplus land of NTC and other mills is concerned is that we should dispose them of if it is not needed for the mills. Now, what is the condition for disposal of mills? For NTC we have laid down certain guidelines that it should go to financial institutions and to public sector undertakings and to things like that. So far as private mills are concerned, we are governed by the same thing, because different State Governments have different laws so far as land utilisation is concerned. We believe that surplus land which is available with a particular mill should be disposed of, but the money should be used for rehabilitating that mill and not to siphon off in any other way. It can be put in a separate fund which can be used for the promoters' contribution for modernisation schemes. It can be used for strengthening other sections for the working of this, but in particular, there should be no objection to the sale of surplus land which is available to the mills. But how we do it? It depends on the...

SHRI KAMAL MORARKA: I have one humble suggestion to make. If the land of a mill is really expensive, then why don't you nationalise it? You don lose money.

SHRI RAM NIWAS MIRDHA: We don't nationalise to make money. We nationalise with a social purpose.

SHRI KAMAL MORARKA: Nationalise it to protect the workers and to protect the property.

SHRI RAM NIWAS MIRDHA: There are a couple of matters which I would like to touch upon. *(Interruptions)*

Import of silk was mentioned. There is a shortage of silk in our country. We are increasing silk production in our country, but still a great shortage of it remains. We used to make up shortages by importing silk from China with whom we are now having some difficulty. They have changed rules and have increased the prices tremendously. But we are in touch with them and we would like to import to make up the deficiency.

As regards silk production in UP and in other States, we are really serious that silk production in the country is increased. That again because it gives employment to poorer people, tribal people and those living in backward areas. Mulberry growing is not a difficult proposition. The State of Karnataka has made progress in this direction. It has given prosperity to a vast number of people.

U.P. does not even produce on per cent of the total needs. So, I have taken it up with the UP Government at various levels and we want that not only in UP, but in all other States silk production should be increased. We are just sending a Rs. 500 crore scheme to the World Bank for development of sericulture for the sanction of development project of sericulture final negotiation is going to take place in a week or ten days in Washington and I hope that would also bear fruit so that we can give a real boost

[Shri- Ram Niwas Mirdha]

to the productioı. of silk in the country which we really need.

Then a lot of other things. . .

डा० रत्नाकर पाण्डेय: उपसभाध्यक्ष जी, मैंने. . .

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय): पहले सुन तो लीजिये. . . **(व्यवधान)**. .

श्री राम निवास मिर्धा: माननीय सदस्यों ने जो बातें कहीं हैं उन पर कार्यवाही की जायेगी। अभी मैं उन सब प्रश्नों का उत्तर दूं तो यह सदन में संभव नहीं है . . **(व्यवधान)** . . . हम पूरी कोशिश करेंगे और जो शिकायतें हैं उन की जांच करायेंगे।

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय): सुबह कुछ माननीय सदस्यों ने श्रम जीवी पत्रकारों के संबंध में जो बछावत आयोग है उसके बारे में प्रश्न उठाये थे। माननीय श्रम उप-मंत्री जी ने कहा कि वे इस बारे में 5 बजे के बाद सदन को जानकारी देंगे। इस समय श्रम मंत्री श्री बिंदेश्वरी दुबे जी उपस्थित हैं वे कृपया स्पष्ट करें।

DR. YELAMANCHILI SIVAJI: The Minister was about to mention regarding cotton growers and suddenly he has deviated.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): We have concluded that item now . . . *(Interruptions)* . . . Kindly take your seat.

RE. SUBMISSION OF BACHAWAT REPORT

श्रम मंत्री (श्री बिंदेश्वरी दुबे): महोदय, पूर्वान्ह में सदन में वर्किंग जर्नलिस्ट और नान-वर्किंग जर्नलिस्ट इम्पलाईज के वेजेज के संबंध में माननीय सदस्यों ने चर्चा की थी और उस संबंध में उप श्रम मंत्री ने कुछ जानकारी दी थी। लेकिन संभवतः उससे माननीय सदस्यों को संतोष नहीं हुआ। उपसभापति जी ने निर्देश दिया था कि शाम तक इस संबंध में निश्चित जानकारी दी जाय। वस्तुस्थिति यह है कि ये दोनों वेज बोर्ड जिसके चेयरमैन जस्टिस बछावत हैं उनको 31.3.89 तक अपनी रेकमंडेशंस देनी थी।

उपसभाध्यक्ष (श्री सत्य प्रकाश मालवीय): यानी आज तक।

श्री बिंदेश्वरी दुबे: 27.3.89 को उन्होंने अपने पत्र द्वारा, जो कि श्रम मंत्री को संबोधित है, सूचना दी है कि वेज बोर्ड के सभी सदस्यों ने सर्वसम्मति से प्रस्ताव पास किया कि हम लोगों की पूरी कोशिश के बावजूद भी इस काम को 31 मार्च तक पूरा नहीं कर पायेंगे और इसलिये सरकार से इस बात के लिये अनुरोध किया जाय कि सरकार दो माह की अवधि वेज बोर्ड की और बढ़ा दे। उस सर्वसम्मत प्रस्ताव को संलग्न करते हुए जस्टिस बछावत जी ने लिखा है कि अब करीब-करीब सिफारिशें जो हैं वे पूरी होने को हैं। लेकिन कतिपय कारणों से वे पूरी नहीं हो सकी हैं और उन्होंने अनुरोध किया है कि 31 मई तक वेज बोर्ड का कार्यकाल बढ़ा दिया जाय। उसमें उन्होंने यह भी लिखा है कि निश्चित तौर पर 31 मई के पूर्व ही वे अपनी सिफारिशें सरकार को दे देंगे। जस्टिस बछावत के अनुरोध पत्र पर सरकार विचार कर रही है और वह विचाराधीन है। शीघ्र ही उस पर सरकार यथोचित निर्णय लेगी।

SHRI RAOOF VALIULLAH: Mr. Vice-Chairman, the Minister has categorically stated that he is not going to give extension to the Bachawat Commission. Now, the hon. Minister says that it is under consideratien.

Secondly, I want to know how many times this Commission has got extension. Now he says that the Commission is going to give its report by the 31st May, 1989. What is the guarantee that it will submit its report by the 31st of May, 1989?

SHRI KAMAL MORARKA (Rajasthan): I have got a different point.

जितनी जानकारी अभी मंत्री जी ने दी है वह सवेरे मालवीय जी ने दे दी थी। उन्होंने कहा था कि इसकी अवधि समाप्त हो रही है।